

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
2660448

Fax No. (0231) 2652952.
E mail rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector office,
Kolhapur - 416 003.

"Your Service is Our Duty"

MPCB/RO/KOP/ 397/22

Date - 01/04/2022 .

To,
Hon'ble National Green Tribunal
Western Zone Bench,
Pune.

Sub. :- Action Taken Report of M/s. Subhash Store, Kolhapur
Municipal Corporation, Kolhapur.

Ref. :- Original Application No. 02 of 2022 (WZ)

Please find enclosed herewith factual & action taken report of committee regarding NGT Original Application No. 02 of 2022 of Mr. Tanaji Ruikar Vs. M/s. Subhash Store, Kolhapur Municipal Corporation, Kolhapur.

J. S. Salunkhe
01.04.22

(J. S. Salunkhe)
Regional Officer, Kolhapur

JOINT INSPECTION OF M/s. SUBHASH STORE (KOLHAPUR MUNICIPAL CORPORATION WORKSHOP, SUBHASH ROAD, TAL.-KARVEER, DIST. KOLHAPUR 416002) IN COMPLIANCE OF ORDER OF HON'BLE NGT(WESTERN ZONE) PUNE DATED 04-02-2022 IN THE MATTER OF ORIGINAL APPLICATION NO. 02/2022 (TANAJI RUIKAR V/S. SUBHASH STORE, KOLHAPUR MUNICIPAL CORPORATION WORKSHOP AND OTHERS)

1.0 BACKGROUND

In the matter of Original Application No. 02/2022 (TANAJI RUIKAR V/S. SUBHASH STORE, KOLHAPUR MUNICIPAL CORPORATION WORKSHOP AND OTHERS) Hon'ble NGT Western Bench has issued an order dated 04-02-2022 and part of order read as,

".....Deem it just and proper to call a report on the matter in issue in present application from joint Committee consisting of – (I) The Collector, Kolhapur and (II) The representative of Maharashtra Pollution Control Board (MPCB). AND

The Committee is directed to visit the place and submit the factual and action taken report within 4 week. Maharashtra Pollution Control Board would be the Nodal agency for co-ordination and logistic support."

Accordingly, Joint Inspection of unit was carried out on 17-03-2022 by following officials

- Shri. Rahul Rekhawar, District Collector, Kolhapur
- Shri. Jagannath Salunkhe, Regional Officer, M.P.C. Board, Kolhapur.

Shri. Sameer Vyaghrambare (Environmental Engineer) and Shri. Chetan Shinde (Workshop incharge) of M/s. Subhash Store were present during visit and provided the information as well as submitted the information vide letter dated 30.03.2022.

1.1 About the Unit –

The Subhash Store (workshop department) is established in the year 1972 and is situated at B Ward, C.S. No. 852, Subhash Road, Near Uma Talkies, Tal.- Karveer, Dist. Kolhapur. In this unit, only workshop activities were carried out for purpose of repairing, maintenance and servicing of Kolhapur Corporation vehicles only. E.g. Officer's Jeeps And Cars, Water Tanker, JCB, Tractor, Ambulance, Dumper Etc. This workshop is established only for the maintenances of vehicles like Repairing, Washing, Engine Oil

Replacement, Battery Charging, Tyre Puncture and Break down Maintenance. The total area of Subhash Store is admeasuring 2826.1 Sq. Mtr. and consists of 3 buildings, out of which one building unit is of two-storey floor building and remaining two building units are single-storey floor building used for office, one room for battery charging having total built up area adm. 250 Sq. Mtr. & temporary fabricated open shed of area Adm. 675 Sq. Mtr. with open plot of area Adm. 1901.1 Sq.Mtr. The most of the maintenance, repairing and washing activities are carried out in open shed & open place as well as there are two (2) washing ramp available for washing vehicles. The map showing location of the workshop is attached with **Annexure – I.**

2.0 Water consumption and Wastewater management –

As per the submission of Kolhapur Municipal Corporation the workshop is mainly used only for maintaining the Kolhapur Municipal Corporations vehicles, no private vehicles are allowed in the workshop. The total 165 vehicles are operated and maintained in the said workshop. In which generally, maximum 4 to 5 vehicles are repaired and maintained per day in the workshop. As well as on an average 2 to 4 vehicles are washed which may goes up to maximum 5 vehicles. As per the submission of KMC authority they have water connection for the use of domestic purpose and average consumption is 3000 ltrs. per day. Also, for the washing and other activities they use water from their own water filtration unit, which is transported by water tanker having capacity 5000 ltrs. and is stored in underground storage tank of capacity 5000ltrs. at workshop KMC which is utilized for 4 to 5 days, so the stored water is used for daily activity for washing purpose. As the KMC authorities are using the water from own raw water filtration unit of river water therefore, there is no ground water extraction or Borewell provided by the KMC. In this workshop approximately 47 workers are working & 15 people are working as a office staff in the workshop. So overall domestic consumption is 3000 ltrs. per day & domestic waste water generation is 2700 ltrs. per day & the generated domestic waste is directly connected to drainage line of KMC. Also for washing activity, KMC uses pulsating single gun type pump of capacity 3 HP and around 1500 ltrs. per day water is used & they are generating around 1500 ltrs. per day waste water from that activity. The generated waste water is presently directly disposed into gutter without any treatment which is further connected to Jayanti Nalla which is further intercepted and diverted to 76 MLD STP of KMC which is situated at Kasaba Bawada.



Figure no. 1 – Servicing Ramp

As per the submission of KMC authority they operated the unit without consent since commissioning of the unit and recently applied for consent under section 25 & 26 of the water (Prevention & Control of Pollution) Act, 1974 on 26-03-2022. Also, KMC authorities have not provided Effluent Treatment Plant for the effluent generated for washing activity since commissioning of the unit. They are proposing to provide Effluent Treatment Plant consisting Oil and Grease trap with trickling filter with media as per the administrative approval by resolution no. 345 dated 29-03-2022 and work order of the same is given to M/s. Kalpataru Consultant, Kolhapur vide order dated 29-03-2022. As per the submission of KMC authorities **the proposed installation and commissioning of ETP is expected to be completed before 15th April, 2022.** The copy of the administrative approval by resolution no. 345 dated 29-03-2022 and work order are enclosed as **Annexure-II**

3.0 Air and Noise

As the workshop is engaged only in the activities of repairing, maintenance and washing activities without DG set, no air pollution is observed as they provided tar / bitumen Road within the premises. They are using Air compressor of capacity 10 HP for filling Air in tyre for puncture repairing for that they provided isolated room for compressor. Also, workshop authorities are carrying the painting activity manually by brush for touch up and for number plate letter painting. During visit it was observed that, the oil paints used are in 1 & 2 ltrs. quantity but the detail record regarding use of oil

paints and disposal of empty containers was not produced or submitted by workshop authority.

4.0 Hazardous Waste

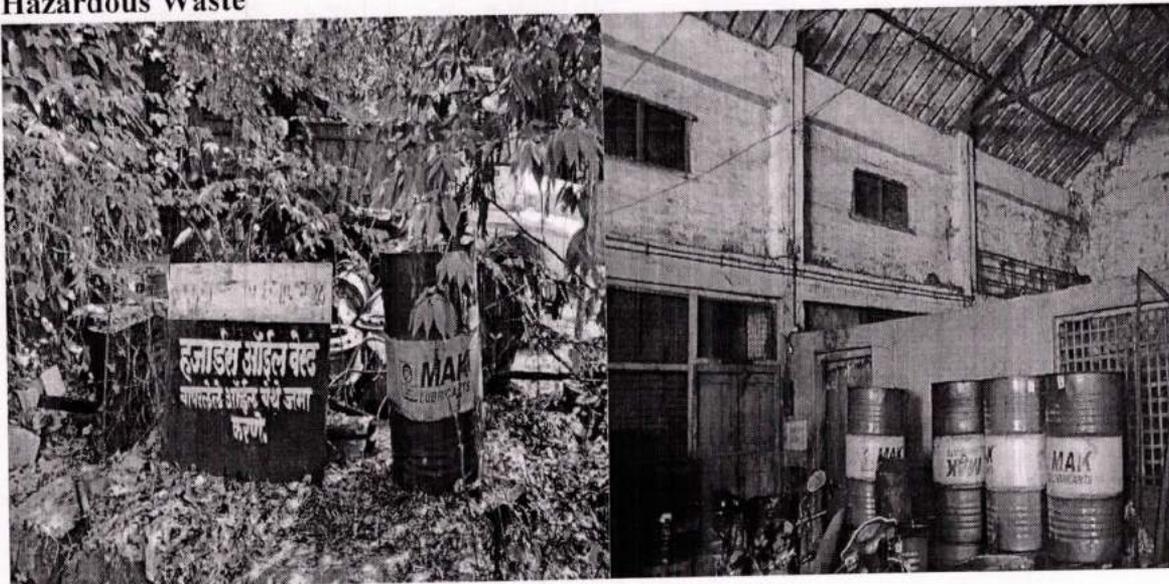


Figure no. 2 – Used oil storage.

As this workshop is for activities like repairing and maintenance of different types of vehicles, used engine oil is generated as a Hazardous waste of category 5.1. As per the record submitted by the KMC authorities on an average 20 to 25 ltrs. per day waste oil is generated which is stored in 200 ltr. capacity barrels at isolated place which is further disposed by auction. As per the record submitted by the KMC authority, they are not submitted Annual report till date. Also, as per the KMC authority, they provided only battery charging area where in case battery is discharged, they charged the same, no repairing and maintenance work of battery is carried out in the workshop. As well as when battery needs to be replaced the old scrap battery stored in isolated place which is further disposed by auction. As per the record produced by KMC authority, the last auction carried for all scrap and waste generated from various activities was held in the year 2017 but the detail records of disposal of used waste oil and scrap batteries was not submitted by the workshop authority.

5.0 Non Hazardous Waste



As per the submission of workshop authorities, mainly metal waste is generated from replacement of the spare parts of the vehicles which are disposed by sale through auction process. The workshop authorities submitted the documents of auction carried out for sale of Hazardous, Non Hazardous and other scrap materials.

The copy of the information with documents including auction documents of various items by workshop authority is enclosed and marked as an **Annexure – III.**

6.0 Noncompliance observed and action taken by MPCB

Based on non-compliances observed during the visit of MPC Board officials on date 20-01-2021 Regional Officer, M.P.C. Board, Kolhapur issued Proposed Direction on date 08-03-2021. In continuation to that, again M.P.C. Board officials visited the workshop for verification of complaint received from Shri. Tanaji Ruikar and compliance of Proposed Direction and the basis of non-compliances like operating unit without consent under section 25 & 26 of the water (Prevention & Control of Pollution) Act, 1974, discharging untreated effluent and other noncompliance, the Closure Direction was issued on date 13-12-2021 under section 33A of Water (Prevention & Control of Pollution) Act, 1974. The copies of the Proposed Directions and Closure Directions enclosed and marked as **Annexure IV&V** respectively.

Jah
01.04.22

J. S. Salunkhe
Regional Officer,
M.P.C. Board, Kolhapur

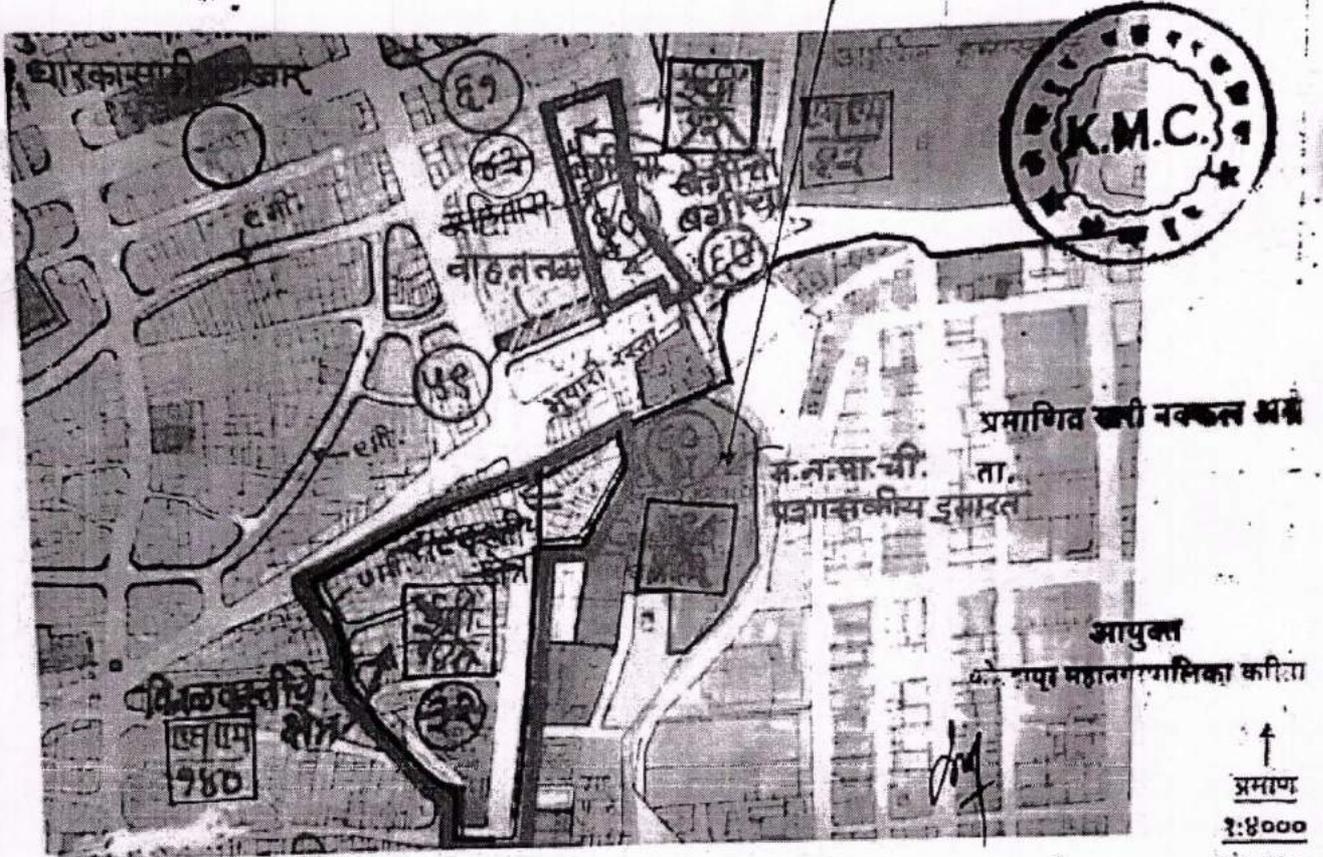
Raj 4P
01/04/22

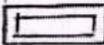
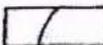
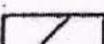
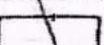
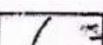
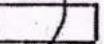
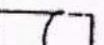
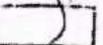
Rahul Rekhawar
Collector, Kolhapur

कायस्थीन वापरतास

कोल्हापूर महानगरपालिका
नगररचना विभाग व मुल्यान्वयन विभाग

महाराष्ट्र शासन नगर विकास विभाग नंबर टि.पी.एस-२१९२/२३६८/सी.आय.१३५/१२/ यु.पी. - १३
दिनांक १८/१२/१९९९ नुसार ~~बी~~ वॉर्ड, /सि.स.नं /टि.स.नं ~~बी~~ शाख ~~स्वच्छता~~ /मीजे ~~स्वच्छता~~
चा दुस-या सुधारित मंजूर विकास योजनेचा भाग नकाशा.



- | | | | |
|---|------------------------------------|---|-------------------------------|
|  | हद्द टि.स.नं/सि.स.नं |  | प्रमाणे |
|  | रहिवास |  | वाणिज्य |
|  | आधीगिक |  | सार्वजनिक, निम सार्वजनिक |
|  | सार्वजनिक उपयोग |  | घाहतूक व दळणवळण |
|  | खुली जागा, बगीचा, क्रिडांगण |  | नो डेव्हलपमेंट झोन (शेती) |
|  | नदी,नाले,तलाव इत्यादी |  | आरक्षित जागा (हद्दी) |
|  | रस्ता रुंदी व प्रस्तावित रस्ते |  | कलम २८(५) नुसार सुचविलेला बदल |
|  | कलम २२ व २८(५) नुसार सुचविलेला बदल |  | दाट लोकवस्तीचे क्षेत्र |

कोल्हापूर महानगरपालिका

नगरसचिव कार्यालय

प्रशासक दफ्तरी ठराव क्रमांक - 384

विषय क्रमांक : 384

दिनांक : 29/3/2022.

विषय : महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कोल्हापूर यांचे निर्देशानुसार सुभाष स्टोअर वर्कशॉप येथे अत्यंत तातडीने इफ्युलेंट ट्रीटमेंट प्लॅन्ट उभारणे कामी महाराष्ट्र महानगरपालिका अधिनियम मधील कलम ५(२)२ अंतर्गत कामपूर्ती करून घेणेस मान्यता होणेबाबत आलेला ऑफिस प्रस्ताव.

- संदर्भ : १) मा.जिल्हाधिकारीसो यांची सुभाष स्टोअर येथील दि.१७/०३/२०२२ इ. रोजीच्या भेटीदरम्यान दिलेले आदेश.
- २) महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कोल्हापूर यांची MPCB / RO / KOP/CD/21121 30001 / 2021 Dt.13/12/2021 इ. रोजीची नोटीस.
- ३) मा. राष्ट्रीय हरित लवाद यांची दि. १५/०३/२०२२ इ. रोजी प्राप्त दाव्याची नोटीस.
- ४) मा. प्रशासकसो यांनी दि. २१/०३/२०२२ इ. रोजी दिलेल्या सुचना.
- ५) कार्यशाळा विभाग प्रमुख यांचा दि.१८/०३/२०२२ चा प्रस्ताव.
- ६) पर्यावरण अधिकारी यांचा दि.२२/०३/२०२२ चा अभिप्राय
- ७) सहा.आयुक्त क्रं.२ यांचा दि.२२/०३/२०२२ चा अभिप्राय.
- ८) शहर अभियंता यांचा दि.२३/०३/२०२२ चा अभिप्राय.
- ९) मुख्य लेखापरिक्षक यांचा दि.२४/०३/२०२२ चा अभिप्राय.
- १०) अति.आयुक्त यांची दि.२५/०३/२०२२ ची शिफारस.
- ११) उप-समिती यांची दि.२५/०३/२०२२ ची शिफारस.

ऊपरोक्त संदर्भांकित कामी संदर्भ क्र. २ चे प्राप्त नोटीसीद्वारे को.म.न.पा. अधिनस्त कार्यशाळा विभाग येथे दैनंदिन वापरातील वाहने धुतल्यानंतर निर्माण होणा-या सांडपाण्यावर प्रक्रिया करणेकामी ई.टी.पी. ऊभारणेकरीता रक्कम रु. ११,३४,०२०/- इतक्या रकमेचे ५ (२) २ अंतर्गत तातडीने काम करून घेणे कामी मा. प्रशासकसो यांची पुर्व परवाणगी मिळणेकरीता इकडून दि. १८/०३/२०२२ इ. रोजी प्रस्तावीत केले होते. परंतु सदरचे काम हे निविदा प्रक्रिया राबवुन पुर्ण करणेस अथवा रितसर ई-कोटेशन प्रक्रियेस लागणारा कालावधी व कोल्हापूर विधानसभेच्या पोट निवडणूकच्या आचारसंहितेचा कालावधी पाहता सदरील काम हे मा. राष्ट्रीय हरित लवाद यांचे आयोजित दाव्याच्या दि. ०४/०४/२०२२ इ. च्या पुर्वी करणे शक्य होणार नाही.

(कृ.मागे पहा...)

29/3/2022

R

या करिता किमान तातडीची उपाय योजना म्हणून सांडपाणी शुध्दीकरण करणेकामी प्राथमीक प्रक्रिया सामुग्री ऊभारणी व कार्यान्वीत करणेकरीता आवश्यक ती कार्यवाही ठेवणे संयुक्तिक वाटते तसेच उभारणेत आलेल्या यंत्रसामुग्रीचा भविष्यात वापर करता येणे शक्य आहे त्याचा विचार करिता तातडीची आवश्यकता म्हणून प्राथमिक सिवेज ट्रिटमेंट प्लान्ट उभारणेकरिता लागणाऱ्या यंत्रसामुग्रीची माहिती घेणे आली.

या अनुषंगाने सांडपाणी प्रक्रिया प्रकल्पातील प्राथमिक प्रक्रियेतील युनिट रुदा. ऑईल अँड ग्रिस ट्रॅप, ट्रीकलींग फिल्टर, हॉल्व, मेडीया, फिल्टर पंप, प्लंबींग व विद्युत साहित्य, इ. सह प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणेकामी विचारणा केली असून त्यास प्रतिसाद देवुन १) मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,५३,७००/- २) मे. क्लीन एन्व्हायरो, कोल्हापूर रक्कम रु. २,८५,५६०/- व ३) मे. नेक्सट झेन इंजि. अँड कॅन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,८२,०२०/- या प्रमाणे एकूण ३ स्थानिक ठेकेदारांकडून दर पत्रके प्राप्त झाली असून त्याचा तुलनात्मक तक्ता सी- ८५ वर जोडला आहे. कृपया अवलोकनी यावयाचा.

सदर तुलनात्मक तक्त्याचा अभ्यास करता याकामी मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे कोटेशन सर्वात कमी दराचे असून येणा-या खर्चाचे अंदाजपत्रक व तांत्रिक दाखला तयार करून सोबत सी- ८५ वर जोडला आहे. कृपया अवलोकनी यावयाचा. सदर येणा-या खर्चास बी-३७/०४ वर्कशॉप हत्यारे खरेदी या बजेट हेडमधून खर्ची टाकणेस सवड आहे. कार्यशाळा विभागामध्ये यापुर्वी अशा प्रकारचे कोणतेही काम करण्यात आलेले नाही.

मा. राष्ट्रीय हरित लवाद ची दाव्याची तारिख विचारात घेता ऊपलब्ध कालावधी कमी असल्याने सदरची कामगिरी विना रितसर निविदा विना रितसर कोटेशन द्वारे मुंबई प्रांतिक अधिनियम १९४९ मधील कलम ५ (२) २ अन्वये मा. प्रशासक दफ्तरी ठराव करून करावी लागणार आहे.

सबब ऊपरोक्त न्यायालयीन आदेशाचे पालन करणेकामी तसेच कायदेशीर बाबींचे गांभीय पाहता दि. ०४/०४/२०२२ इ. रोजीच्या नियोजित दाव्याच्या तारखेपुर्वी प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणे अत्यंत आवश्यक असलेने.

- १) मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,५३,७००/- चे कोटेशनप्रमाणे त्यांचेकडून सुभाष स्टोअर येथे ई.टी.पी. ऊभारणी व कार्यान्वीत करणेस
- २) सद्य स्थितीमध्ये प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करून घेतले नंतर ऊर्वरित द्वितीय व त्रितीय प्रक्रियेकरीता नव्याने निविदा प्रक्रिया राबवीणेस
- ३) सदरचा खर्च महापालिकेच्या बी-३७/०४ वर्कशॉप हत्यारे खरेदी या बजेट हेडमधून खर्ची टाकणेस
- ४) सदर कार्यवाहीस मा. प्रशासक दफ्तरी ठराव होवुन ५ (२) २ अंतर्गत मान्यता होणेस
- ५) मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे सदर कामी येणारे बिल ऑफिस बिल करून अदा करणेस.

येणेप्रमाणे १ ते ५ प्रस्तावास मान्यता होवुन मा. प्रशासक दफ्तरी ठराव होणेस मान्यता होणेस हरकत नाही.



NGT दाव्याची तारीख व उपलब्ध अल्प कालावधी विचारात घेता प्रस्तावाप्रमाणे मान्यता होणेस हरकत नाही म्हणून कार्यशाळा विभाग प्रमुख यांचा अभिप्राय आला आहे.

उक्तकामी उपलब्ध कालावधी पाहता प्राथमिक स्वरूपाचा ई.टि.पी. मे.कन्सलटंट यांचेमार्फत उभारणेकामी मान्यता घेणेस हरकतीचे नाही म्हणून पर्यावरण अधिकारी यांचा अभिप्राय आला आहे.

‘अ’ प्रमाणे मान्यता देण्यास हरकत नाही म्हणून सहा.आयुक्त क्रं.२ यांचा अभिप्राय आला आहे.

‘अ’ प्रमाणे मान्यतेस सादर म्हणून शहर अभियंता यांचा अभिप्राय आला आहे.

प्रस्तुतकामी विभागाने सांडपाणी प्रक्रिया प्रकल्पातील प्राथमिक प्रक्रियेतील युनिट उदा.ऑईल अँड ग्रिस ट्रेप,ट्रीकलींग फिल्टर, हॉल्व, मेडीया, फिल्टर पंप, प्लंबींग व विद्युत साहित्य इ. सहप्राथमिक स्वरूपाचा ई.टी.पी.उभारणे व कार्यान्वीत करणेकामी विभागाने दरपत्रके मागविले असता सदरकामी एकूण तिन दरपत्रके प्राप्त झाली असून सदर दरपत्रकांचा तुलनात्मक तक्ता सी-८५ वर जोडलेनुसार सदरकामी सर्वात कमी दर असलेले मे.कल्पतरु कन्सलटंट, कोल्हापूर यांचे ₹.२,५३,७००/- चे दरपत्रकानुसार विभागाने अंदाजपत्रक तयार करून ते सी-८५ वर जोडले असून त्यास शहर अभियंता यांनी तांत्रिक मंजूरी दिलेली आहे.

तरी एन-६ वर पर्यावरण अधिकारी व एन-७ वर सहा.आयुक्त-२ तसेच शहर अभियंता यांनी शिफारस केलेनुसार मा.प्रशासकसो यांचे मान्यतेने एन-६ वरील १ ते ५ प्रमाणे प्रस्तावास मान्यता होऊन उपसमितीमार्फत प्रशासकीय दफ्तरी ठराव करणेस हरकत नाही. तथापि,

१. बजेट उपलब्धतेबाबत मुख्य लेखापाल यांचा अभिप्राय घेणे आवश्यक.

२. तसेच कोल्हापूर उत्तर पोट निवडणुकीसाठी केवळ मतदार संघापुरतीच आचारसंहिता लागू करणेत आली आहे. या अनुषंगाने निवडणुक आयोगाचे दिलेल्या सुचनेनुसार पालन करणे आवश्यक आहे. सबब विभागाने प्रस्तावित केलेले कामास आदर्श आचारसंहिता नियम लागू आहेत अगर कसे याबाबत खात्री करूनच विभागाने पुढील विहित कार्यवाही ठेवणे योग्य होईल म्हणून मुख्य लेखापरिक्षक यांचा अभिप्राय आला आहे.

उक्तकामी आवश्यक बजेट ब-३७०४ या बजेट हेडमध्ये उपलब्ध असून त्याबाबतचा संगणीकृत अदाबाकी रिपोर्ट सी-८७ वर जोडला आहे. तरी कृपया तो अवलोकनी येऊन प्रस्तावाप्रमाणे मान्यता होणेस हरकत नाही म्हणून कार्यशाळा विभाग प्रमुख यांचा प्रस्ताव आला आहे.

प्रस्तावीत कामी मा.मुख्य लेखापरिक्षकसो यांनी उपस्थित केले मुद्दा क्रं.२ बाबत आपला अभिप्राय दगावा ही विनंती म्हणून कार्यशाळा विभाग प्रमुख यांनी निर्देश दिले आहे.

प्रस्तावित काम हे मा.राष्ट्रीय हरित लवाद न्यायालयाशी निगडित असून प्राधान्याने पूर्ण करणे आवश्यक आहे. तसेच दाव्याची पुढील नियोजित तारीख दि.०४/०४/२०२२ रोजी असलेने उपलब्ध कालावधी हा अत्यल्प आहे. सबब, प्रस्तावित कामास उपसमितीमार्फत दफ्तरी ठराव होणेसाठी मान्यता होणेस हरकतीचे नाही. तसेच आदर्श आचारसंहिता कालावधीमध्ये पूर्ण करणेस हरकतीचे नाही. कामास आचारसंहिता नियम लागू होत नाहीत म्हणून पर्यावरण अधिकारी यांचा प्रस्ताव आला आहे.

नगरसचिव मार्फत उपसमिती म्हणून अति.आयुक्त यांची शिफारस आली आहे.

29/8/2022

आलेल्या ऑफिस प्रस्तावावर उप-समितीच्या बैठकीमध्ये साग्र चर्चा झाली. झाले चर्चेनुसार कोल्हापूर महानगरपालिकेच्या सभागृहाची मुदत दि.१५/११/२०२० रोजी पुर्ण झाली असलेने सद्यस्थितीत सर्वसाधारण सभा/स्थायी समिती/परिचहन समिती/महिला व बाल कल्याण समिती यांची सभागृहे अस्तित्वात नसलेने या सर्व सभेचे अधिकार मा.प्रशासक यांना असलेने, कार्यशाळा विभाग प्रमुख यांचा प्रस्ताव, मुख्य लेखापरिक्षक यांचा अभिप्राय आणि पर्यावरण अधिकारी, सहाय्यक आयुक्त व शहर अभियंता यांच्या शिफारसीप्रमाणे -

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कोल्हापूर यांचे निर्देशानुसार सुभाष स्टोअर वर्कशॉप येथे अत्यंत तातडीने इफ्युलेंट ट्रीटमेंट प्लॅन्ट उभारणस न्यायालयीन आदेशाचे पालन करणेकामी तसेच कायदेशीर बाबींचे गांभिय पाहता दि.०४/०४/२०२२ इ. रोजीच्या नियोजीत दाव्याच्या तारखेपुर्वी प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणे अत्यंत आवश्यक असलेने,

१) मे. कल्पतरु कंन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,५३,७००/- चे कोटेशनप्रमाणे त्यांचेकडून सुभाष स्टोअर येथे ई.टी.पी. ऊभारणी व कार्यान्वीत करणेस,

२) सद्य स्थितीमध्ये प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करून घेतले नंतर ऊर्वरित व्दितीय व त्रितीय प्रक्रियेकरीता नव्याने निविदा प्रक्रिया राबवीणेस,

३) सदरचा खर्च महापालिकेच्या बी-३७/०४ वर्कशॉप हत्यारे खरेदी या बजेट हेडमधून खर्ची टाकणेस,

४) सदर कार्यवाहीस मा. प्रशासक दफ्तरी ठराव होवुन ५ (२) २ अंतर्गत मान्यता होणेस,

५) मे. कल्पतरु कंन्सल्टंट, कोल्हापूर यांचे सदर कामी येणारे बिल ऑफिस बिल करून अदा करणेस,

वरिलप्रमाणे १ ते ५ ऑफिसचा फेर प्रस्तावास प्रशासक दफ्तरी ठराव करणेसाठी शिफारस करणेत येत आहे. मा.प्रशासकसो यांच्या गान्यतेने प्रशासक दफ्तरी ठराव करणेसाठी उप-समितीची शिफारस आली आहे.

वरिलप्रमाणे आलेल्या उप-समितीच्या शिफारसीप्रमाणे कार्यवाही ठेवणेस प्रशासकीय ठरावाने मान्यता देणेत येत आहे. वैधानिक कार्यवाही व्हावी.

आता पर्यंत ETP KMC workshop
येथे का ३२०२२त आला नाही,
२१ व २२ डॉ.कादंबरी बलकवडे) Addl Comm.
प्रशासक,

(सुनिल के. बिद्रे)

नगरसचिव,

कोल्हापूर महानगरपालिका.

कोल्हापूर महानगरपालिका.

यांनी जवळपास विचरत

प्रत : मा.प्रशासक, कोल्हापूर महानगरपालिका.

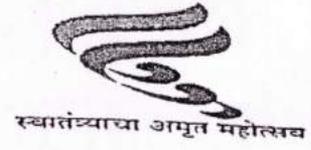
ठराव व मूळकाम पुढील जरूर त्या तजविजीसाठी.

२०२२ची अटी वर
उपसमिती यांची शिफारस
मा.प्रशासक यांच्यात येते

२१/३/२०२२



कोल्हापूर महानगरपालिका



पोस्ट बॉक्स नं. ३३, पिन कोड नं. - ४१६ ००२.
फोन नं. (इपीबीएक्स) २५४०२९१ ते २५४०२९८,
जा.क्र. : वर्कशॉप विभाग / ८३४ / २०२२.
दिनांक : २९/०३/२०२२.

कार्यादेश

प्रती,
मे. कल्पतरु कन्सल्टंट,
कोल्हापूर

विषय : को.म.न.पा. कार्यशाळा विभाग (सुभाष स्टोअर) येथे अत्यंत तातडीने प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणेची कामगिरी करणे बाबत.

संदर्भ : १) आपले दि. २१/०३/२०२२ इ. रोजीचे एस्टीमेट.
२) मा. प्रशासक दफ्तर ठराव क्र. ३४५ दि. २९/०३/२०२२

को.म.न.पा. कार्यशाळा विभाग येथे वाहने धुतल्यानंतर निर्माण होणा-या सांडपाण्यावर प्रक्रिया करणेकामी ई.टी.पी. ऊभारणे बाबत आपणाकडून दि. २१/०३/२०२२ इ. रोजी एस्टीमेट घेतले होते. सदर एस्टीमेटनुसार आपणाकडून सदर कामगिरी करून घेणेस संदर्भ क्र. २ ने मान्यता झालेली आहे.

तरी कार्यशाळा विभाग (सुभाष स्टोअर) येथे अत्यंत तातडीने खालील तपशिलाप्रमाणे प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करून देणेची कामगिरी सत्वर करून देणेत यावी. कार्यपुर्तीनंतर संदर्भिय एस्टीमेटनुसार येणारे आपले बिल रितसर अदा करणेत येणार आहे.

अ.नं.	कामाचा तपशिल	नग/सेट	एस्टीमेट दर
१	सांडपाणी प्रक्रिया प्रकल्पातील प्राथमीक प्रक्रियेतील युनिट ऊदा. ऑईल अँड ग्रिस ट्रॅप, ट्रीकलॉग फिल्टर, हॉल्व, मेटीया, फिल्टर पंप, प्लंबींग व विद्युत साहित्य, इ. सह प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे, सर्व उपकरणांची जोडणी करणे व कार्यान्वीत करणे. (सर्व कर, अतिरिक्त किरकोळ खर्च, इ. सह)	१ जॉब	२,५३,७००/-

क. ता. २९/०३/२०२२.

O/C



Received

V. Shikha

29-3-2022

कार्यशाळा विभाग प्रमुख
कोल्हापूर महानगरपालिका



0128
31/03/2022

कोल्हापूर महानगरपालिका

पर्यावरण विभाग,

शिवाजी मार्केट २ रा मजला,
पूर्व बाजू कोल्हापूर

फोन नं.- पी.बी.एक्स.बोर्ड २५४०२९१ ते २५४०२९८ व २५४०२९०

☎ २५४६११८, २५४१०८२

पर्यावरण विभाग जा.क्र. १३१/२०२२

दि. ३०/०३/२०२२

**To,
Regional Officer,
MPCB Office,
Near Collector Office,
Udyog Bhavan,
Kolhapur.**

Sub :- Information regarding workshop department KMC

Ref :- Original application of Hon NGT(WZ) 02/2022

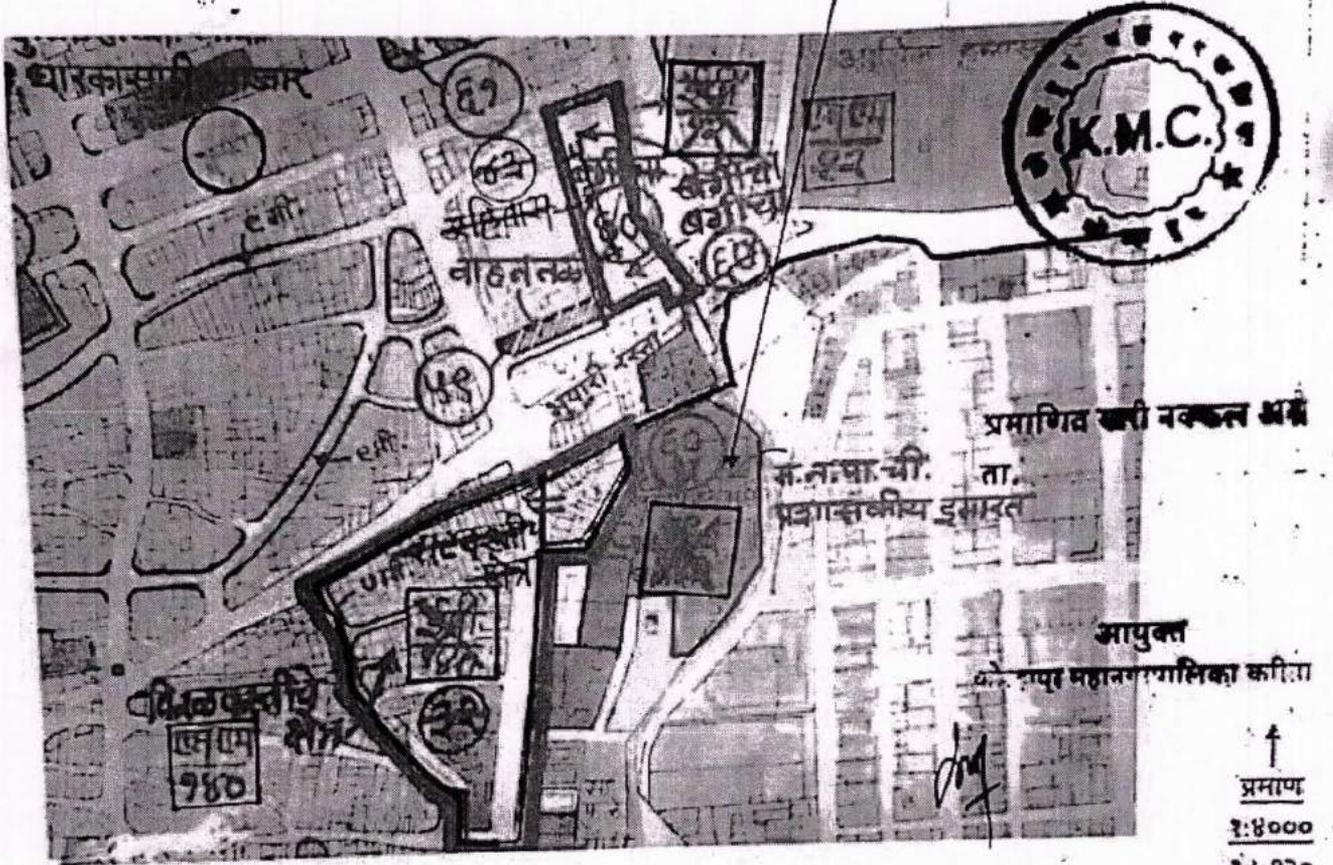
This is to inform you that with reference to the OA No 02/2022 here with we are submitting the information regarding operation of work shop department KMC

1. The original application of Hon NGT(WZ) 02/2022 was filed by applicant mainly complaining that untreated sewage is discharged into Panchaganga river. Also running of workshop without permission.
2. The Subhash store (work shop department) is established in 1972 where at this recent period 165 no of vehicles are operated & maintained daily. The subhash store only operates & keep the maintenance of Kolhapur Municipal Corporations vehicles e.g. officers jeep & cars, water tanker, JCB, tractor, ambulance, dumper & only maintenance of vehicles like tire puncture, engine oil replacement such primary activities takes place in work shop department. The total no of workers in Subhash store is 62 which includes 47 floor workers & 15 office staff. Also No private vehicles are maintained in the work shop.
3. The Subhash store is involved in daily activities like distribution of vehicles, allocation of drivers preventive maintenance routine maintenance and break down maintenance. Such activities are takes place.
4. The water supply for Subhash store is only from Municipal water connection from which 500 liters of water is being used for drinking purpose & 1000 to 1500 liters of water is being used for vehicle washing purposes & above water is collected by means of water tanker of capacity 5000 liters from water filtration unit of KMC. The 5000 liters tanker is being used to fill up the underground storage tank at workshop & used for washing purposes for next 4 to 5 days.
5. The Subhash stores which operates under KMC provides vehicles on daily basis where washing of vehicles takes place for average two four wheelers & the day after holiday it can go upto 4 to 5 vehicles washing and also as per

कायस्थीन वापरसाठी

कोल्हापूर महानगरपालिका
नगररचना विभाग व मुल्यान्वयण विभाग

महाराष्ट्र शासन नगर विकास विभाग नंबर टि.पी.एस-२१९२/२३६८/सी.आय.१३५/१२/ यु.पी. - १३
दिनांक १८/१२/१९९९ नुसार ~~बी~~ वॉर्ड, /सि.स.नं /रि.स.नं ~~क/शा.स.सं/मौजे~~ ~~क/शा.स.सं/मौजे~~
चा दुस-या सुधारित मंजूर विकास योजनेचा भाग नकाशा.



	हद्द रि.स.नं/सि.स.नं		प्रमाणे
	रहिवास		वाणिज्य
	आधीगिक		सार्वजनिक, निम सार्वजनिक
	सार्वजनिक उपयोग		घाहतूक व दळणवळण
	खुली जागा, बगीचा, क्रिडांगण		नो डेव्हलपमेंट झोन (शेती)
	नदी, नाले, तलाव इत्यादी		आरक्षित जागा (हद्दी)
	रस्ता रुंदी व प्रस्तावित रस्ते		कलम २८(५) नुसार सुचविलेला बदल
	कलम २२ व २८(५) नुसार सुचविलेला बदल		दाट लोकवस्तीचे क्षेत्र

कोल्हापूर महानगरपालिका

नगरसचिव कार्यालय

प्रशासक दफ्तरी ठराव क्रमांक - 384

विषय क्रमांक : 384

दिनांक : 28/3/2022.

विषय : महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कोल्हापूर यांचे निर्देशानुसार सुभाष स्टोअर वर्कशॉप येथे अत्यंत तातडीने इफ्युलेंट ट्रीटमेंट प्लॅन्ट उभारणे कामी महाराष्ट्र महानगरपालिका अधिनियम मधील कलम ५(२)२ अंतर्गत कामपूर्ती करून घेणेस मान्यता होणेबाबत आलेला ऑफिस प्रस्ताव.

- संदर्भ :
- १) मा.जिल्हाधिकारीसो यांची सुभाष स्टोअर येथील दि.१७/०३/२०२२ इ. रोजीच्या भेटीदरम्यान दिलेले आदेश.
 - २) महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कोल्हापूर यांची MPCB / RO / KOP/CD/21121 30001 / 2021 Dt.13/12/2021 इ. रोजीची नोटीस.
 - ३) मा. राष्ट्रीय हरित लवाद यांची दि. १५/०३/२०२२ इ. रोजी प्राप्त दाव्याची नोटीस.
 - ४) मा. प्रशासकसो यांनी दि. २१/०३/२०२२ इ. रोजी दिलेल्या सुचना.
 - ५) कार्यशाळा विभाग प्रमुख यांचा दि.१८/०३/२०२२ चा प्रस्ताव.
 - ६) पर्यावरण अधिकारी यांचा दि.२२/०३/२०२२ चा अभिप्राय
 - ७) सहा.आयुक्त क्रं.२ यांचा दि.२२/०३/२०२२ चा अभिप्राय.
 - ८) शहर अभियंता यांचा दि.२३/०३/२०२२ चा अभिप्राय.
 - ९) मुख्य लेखापरिक्षक यांचा दि.२४/०३/२०२२ चा अभिप्राय.
 - १०) अति.आयुक्त यांची दि.२५/०३/२०२२ ची शिफारस.
 - ११) उप-समिती यांची दि.२५/०३/२०२२ ची शिफारस.

ऊपरोक्त संदर्भांकित कामी संदर्भ क्र. २ चे प्राप्त नोटीसीव्दोर को.म.न.पा. अधिनस्त कार्यशाळा विभाग येथे दैनंदिन वापरातील वाहने धुतल्यानंतर निर्माण होणा-या सांडपाण्यावर प्रक्रिया करणेकामी ई.टी.पी. ऊभारणेकरीता रक्कम रु. ११,३४,०२०/- इतक्या रकमेचे ५ (२) २ अंतर्गत तातडीने काम करून घेणे कामी मा. प्रशासकसो यांची पुर्व परवाणगी मिळणेकरीता इकडून दि. १८/०३/२०२२ इ. रोजी प्रस्तावीत केले होते. परंतु सदरचे काम हे निविदा प्रक्रिया राबवुन पुर्ण करणेस अथवा रितसर ई-कोटेशन प्रक्रियेस लागणारा कालावधी व कोल्हापूर विधानसभेच्या पोट निवडणूकिया आचारसंहितेचा कालावधी पाहता सदरील काम हे मा. राष्ट्रीय हरित लवाद यांचे आयोजित दाव्याच्या दि. ०४/०४/२०२२ इ. च्या पुर्वी करणे शक्य होणार नाही.

(कृ.मागे पहा...)

29/3/2022

२२

या करिता किमान तातडीची उपाय योजना म्हणून सांडपाणी शुध्दीकरण करणेकामी प्राथमीक प्रक्रिया सामुग्री ऊभारणी व कार्यान्वीत करणेकरीता आवश्यक ती कार्यवाही ठेवणे संयुक्तिक वार्टर तसेच उभारणेत आलेल्या यंत्रसामुग्रीचा भविष्यात वापर करता येणे शक्य आहे त्याचा विचार करिता तातडीची आवश्यकता म्हणून प्राथमिक सिवेज ट्रिटमेंट प्लान्ट उभारणेकरिता लागणाऱ्या यंत्रसामुग्रीची माहिती घेणेत आली.

या अनुषंगाने सांडपाणी प्रक्रिया प्रकल्पातील प्राथमिक प्रक्रियेतील युनिट ऊदा. ऑईल अँड ग्रिस ट्रॅप, ट्रीकलींग फिल्टर, हॉल्व, मेडीया, फिल्टर पंप, प्लंबींग व विद्युत साहित्य, इ. सह प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणेकामी विचारणा केली असून त्यास प्रतिसाद देवुन १) मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,५३,७००/- २) मे. क्लीन एन्हायरो, कोल्हापूर रक्कम रु. २,८५,५६०/- व ३) मे. नेक्सट झेन इंजि. अँड कॅन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,८२,०२०/- या प्रमाणे एकूण ३ स्थानिक ठेकेदारांकडून दर पत्रके प्राप्त झाली असून त्याचा तुलनात्मक तक्ता सी- ८५ वर जोडला आहे. कृपया अवलोकनी यावयाचा.

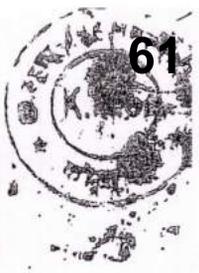
सदर तुलनात्मक तक्त्याचा अभ्यास करता याकामी मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे कोटेशन सर्वात कमी दराचे असून येणा-या खर्चाचे अंदाजपत्रक व तांत्रिक दाखला तयार करून सोबत सी- ८५ वर जोडला आहे. कृपया अवलोकनी यावयाचा. सदर येणा-या खर्चास बी-३७/०४ वर्कशॉप हत्यारे खरेदी या बजेट हेडमधून खर्ची टाकणेस सवड आहे. कार्यशाळा विभागामध्ये यापुर्वी अशा प्रकारचे कोणतेही काम करण्यात आलेले नाही.

मा. राष्ट्रीय हरित लवाद ची दाव्याची तारिख विचारात घेता ऊपलब्ध कालावधी कमी असल्याने सदरची कामगिरी विना रितसर निविदा विना रितसर कोटेशन व्दारे मुंबई प्रांतिक अधिनियम १९४९ मधील कलम ५ (२) २ अन्वये मा. प्रशासक दफ्तरी ठराव करून करावी लागणार आहे.

सबब ऊपरोक्त न्यायालयीन आदेशाचे पालन करणेकामी तसेच कायदेशीर बाबींचे गांभीय पाहता दि. ०४/०४/२०२२ इ. रोजीच्या नियोजित दाव्याच्या तारखेपुर्वी प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणे अत्यंत आवश्यक असलेने.

- १) मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,५३,७००/- चे कोटेशनप्रमाणे त्यांचेकडून सुभाष स्टोअर येथे ई.टी.पी. ऊभारणी व कार्यान्वीत करणेस
- २) सद्य स्थितीमध्ये प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करून घेतले नंतर ऊर्वरित व्दितीय व त्रितीय प्रक्रियेकरीता नव्याने निविदा प्रक्रिया राबवीणेस
- ३) सदरचा खर्च महापालिकेच्या बी-३७/०४ वर्कशॉप हत्यारे खरेदी या बजेट हेडमधून खर्ची टाकणेस
- ४) सदर कार्यवाहीस मा. प्रशासक दफ्तरी ठराव होवुन ५ (२) २ अंतर्गत मान्यता होणेस
- ५) मे. कल्पतरू कॅन्सल्टंट, कोल्हापूर यांचे सदर कामी येणारे बिल ऑफिस बिल करून अदा करणेस.

येणेप्रमाणे १ ते ५ प्रस्तावास मान्यता होवुन मा. प्रशासक दफ्तरी ठराव होणेस मान्यता होणेस हरकत नाही.



NGT दाव्याची तारीख व उपलब्ध अल्प कालावधी विचारात घेता प्रस्तावाप्रमाणे मान्यता होणेस हरकत नाही म्हणून कार्यशाळा विभाग प्रमुख यांचा अभिप्राय आला आहे.

उक्तकामी उपलब्ध कालावधी पाहता प्राथमिक स्वरूपाचा ई.टी.पी. मे.कन्सलटंट यांचेमार्फत उभारणेकामी मान्यता घेणेस हरकतीचे नाही म्हणून पर्यावरण अधिकारी यांचा अभिप्राय आला आहे.

‘अ’ प्रमाणे मान्यता देण्यास हरकत नाही म्हणून सहा.आयुक्त क्रं.२ यांचा अभिप्राय आला आहे.

‘अ’ प्रमाणे मान्यतेस सादर म्हणून शहर अभियंता यांचा अभिप्राय आला आहे.

प्रस्तुतकामी विभागाने सांडपाणी प्रक्रिया प्रकल्पातील प्राथमिक प्रक्रियेतील युनीट उदा.ऑईल अँड ग्रिस ट्रेप,ट्रीकलींग फिल्टर, हॉल्व, मेडीया, फिल्टर पंप, प्लंबींग व विद्युत साहित्य इ. सहप्राथमिक स्वरूपाचा ई.टी.पी.उभारणे व कार्यान्वीत करणेकामी विभागाने दरपत्रके मागविले असता सदरकामी एकूण तिन दरपत्रके प्राप्त झाली असून सदर दरपत्रकांचा तुलनात्मक तक्ता सी-८५ वर जोडलेनुसार सदरकामी सर्वात कमी दर असलेले मे.कल्पतरु कन्सलटंट, कोल्हापूर यांचे र.रु.२,५३,७००/- चे दरपत्रकानुसार विभागाने अंदाजपत्रक तयार करून ते सी-८५ वर जोडले असून त्यास शहर अभियंता यांनी तांत्रिक मंजूरी दिलेली आहे.

तरी एन-६ वर पर्यावरण अधिकारी व एन-७ वर सहा.आयुक्त-२ तसेच शहर अभियंता यांनी शिफारस केलेनुसार मा.प्रशासकसो यांचे मान्यतेने एन-६ वरील १ ते ५ प्रमाणे प्रस्तावास मान्यता होऊन उपसमितीमार्फत प्रशासकीय दफ्तरी ठराव करणेस हरकत नाही. तथापि,

१. बजेट उपलब्धतेबाबत मुख्य लेखापाल यांचा अभिप्राय घेणे आवश्यक.

२. तसेच कोल्हापूर उत्तर पोट निवडणुकीसाठी केवळ मतदार संघापुरतीच आचारसंहिता लागू करणेत आली आहे. या अनुषंगाने निवडणुक आयोगाचे दिलेल्या सुचनेनुसार पालन करणे आवश्यक आहे. सबब विभागाने प्रस्तावित केलेले कामास आदर्श आचारसंहिता नियम लागू आहेत अगर कसे याबाबत खात्री करूनच विभागाने पुढील विहित कार्यवाही ठेवणे योग्य होईल म्हणून मुख्य लेखापरिक्षक यांचा अभिप्राय आला आहे.

उक्तकामी आवश्यक बजेट ब-३७०४ या बजेट हेडमध्ये उपलब्ध असून त्याबाबतचा संगणीकृत अदाबाकी रिपोर्ट सी-८७ वर जोडला आहे. तरी कृपया तो अवलोकनी येऊन प्रस्तावाप्रमाणे मान्यता होणेस हरकत नाही म्हणून कार्यशाळा विभाग प्रमुख यांचा प्रस्ताव आला आहे.

प्रस्तावीत कामी मा.मुख्य लेखापरिक्षकसो यांनी उपस्थित केले मुद्दा क्रं.२ बाबत आपला अभिप्राय दयावा ही विनंती म्हणून कार्यशाळा विभाग प्रमुख यांनी निर्देश दिले आहे.

प्रस्तावित काम हे मा.राष्ट्रीय हरित लवाद न्यायालयाशी निगडित असून प्राधान्याने पुर्ण करणे आवश्यक आहे. तसेच दाव्याची पुढील नियोजित तारीख दि.०४/०४/२०२२ रोजी असलेने उपलब्ध कालावधी हा अत्यल्प आहे. सबब, प्रस्तावित कामास उपसमितीमार्फत दफ्तरी ठराव होणेसाठी मान्यता होणेस हरकतीचे नाही. तसेच आदर्श आचारसंहिता कालावधीमध्ये पुर्ण करणेस हरकतीचे नाही. कामास आचारसंहिता नियम लागू होत नाहीत म्हणून पर्यावरण अधिकारी यांचा प्रस्ताव आला आहे.

नगरसचिव मार्फत उपसमिती म्हणून अति.आयुक्त यांची शिफारस आली आहे.

29/8/2022

आलेल्या ऑफिस प्रस्तावावर उप-समितीच्या बैठकीमध्ये साग्र चर्चा झाली. झाले चर्चेनुसार कोल्हापूर महानगरपालिकेच्या सभागृहाची मुदत दि.१५/११/२०२० रोजी पुर्ण झाली असलेने सद्यस्थितीत सर्वसाधारण सभा/स्थायी समिती/परिवहन समिती/महिला व बाल कल्याण समिती यांची सभागृहे अस्तित्वात नसलेने या सर्व सभेचे अधिकार मा.प्रशासक यांना असलेने, कार्यशाळा विभाग प्रमुख यांचा प्रस्ताव, मुख्य लेखापरिक्षक यांचा अभिप्राय आणि पर्यावरण अधिकारी, सहाय्यक आयुक्त व शहर अभियंता यांच्या शिफारसीप्रमाणे -

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कोल्हापूर यांचे निर्देशानुसार सुभाष स्टोअर वर्कशॉप येथे अत्यंत तातडीने इफ्युलेंट ट्रीटमेंट प्लॅन्ट उभारणस न्यायालयीन आदेशाचे पालन करणेकामी तसेच कायदेशीर बाबींचे गार्भिय पाहता दि.०४/०४/२०२२ इ. रोजीच्या नियोजित दाव्याच्या तारखेपुर्वी प्राथमीक स्वरुपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणे अत्यंत आवश्यक असलेने,

१) मे. कल्पतरु कन्सल्टंट, कोल्हापूर यांचे रक्कम रु. २,५३,७००/- चे कोटेशनप्रमाणे त्यांचेकडून सुभाष स्टोअर येथे ई.टी.पी. ऊभारणी व कार्यान्वीत करणेस,

२) सद्य स्थितीमध्ये प्राथमीक स्वरुपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करून घेतले नंतर ऊर्वरित व्दितीय व त्रितीय प्रक्रियेकरीता नव्याने निविदा प्रक्रिया राबवीणेस,

३) सदरचा खर्च महापालिकेच्या बी-३७/०४ वर्कशॉप हत्यारे खरेदी या बजेट हेडमधून खर्ची टाकणेस,

४) सदर कार्यवाहीस मा. प्रशासक दफ्तरी ठराव होवुन ५ (२) २ अंतर्गत मान्यता होणेस,

५) मे. कल्पतरु कन्सल्टंट, कोल्हापूर यांचे सदर कामी येणारे बिल ऑफिस बिल करून अदा करणेस,

वरीलप्रमाणे १ ते ५ ऑफिसचा फेर प्रस्तावास प्रशासक दफ्तरी ठराव करणेसाठी शिफारस करणेत येत आहे. मा.प्रशासकसोा यांच्या मान्यतेने प्रशासक दफ्तरी ठराव करणेसाठी उप-समितीची शिफारस आली आहे.

वरिलप्रमाणे आलेल्या उप-समितीच्या शिफारसीप्रमाणे कार्यवाही ठेवणेस प्रशासकीय ठरावाने मान्यता देणेत येत आहे. वैधानिक कार्यवाही व्हावी.

आता पर्यंत ETP KMC workshop
येथे वा ३०/०४/२०२२ आला नाही,
या वरिल डॉ.कादंबरी बलकवडे) Addl Comm.
प्रशासक,

(सुनिल के. बिद्रे)

नगरसचिव,

कोल्हापूर महानगरपालिका.

कोल्हापूर महानगरपालिका.

या वरिल डॉ.कादंबरी बलकवडे) Addl Comm.

प्रत : मा.प्रशासक, कोल्हापूर महानगरपालिका.

ठराव व मूळकाम पुढील जरूर त्या तजविजीसाठी.

कार्यवाही अर्दी वर
उपसमिती यांची शिफारस
मा.प्रशासक यांच्याकडे येते

१५/३/२०२२



कोल्हापूर महानगरपालिका



63

पोस्ट बॉक्स नं. ३३, पिन कोड नं. - ४१६ ००२.

फोन नं. (इपीबीएक्स) २५४०२९१ ते २५४०२९८,

जा.क्र. : वर्कशॉप विभाग / ८३४ / २०२२.

दिनांक : २९/०३/२०२२.

कार्यादेश

प्रती,
मे. कल्पतरु कन्सल्टंट,
कोल्हापूर

विषय : को.म.न.पा. कार्यशाळा विभाग (सुभाष स्टोअर) येथे अत्यंत तातडीने प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करणेची कामगिरी करणे बाबत.

संदर्भ : १) आपले दि. २१/०३/२०२२ इ. रोजीचे एस्टीमेट.

२) मा. प्रशासक दफ्तर ठराव क्र. ३४५ दि. २९/०३/२०२२

को.म.न.पा. कार्यशाळा विभाग येथे वाहने धुतल्यानंर निर्माण होणा-या सांडपाण्यावर प्रक्रिया करणेकामी ई.टी.पी. ऊभारणे बाबत आपणाकडून दि. २१/०३/२०२२ इ. रोजी एस्टीमेट घेतले होते. सदर एस्टीमेटनुसार आपणाकडून सदर कामगिरी करून घेणेस संदर्भ क्र. २ ने मान्यता झालेली आहे.

तरी कार्यशाळा विभाग (सुभाष स्टोअर) येथे अत्यंत तातडीने खालील तपशिलाप्रमाणे प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे व कार्यान्वीत करून देणेची कामगिरी सत्वर करून देणेत यावी. कार्यपुर्तीनंतर संदर्भिय एस्टीमेटनुसार येणारे आपले बिल रितसर अदा करणेत येणार आहे.

अ.नं.	कामाचा तपशिल	नग/सेट	एस्टीमेट दर
१	सांडपाणी प्रक्रिया प्रकल्पातील प्राथमीक प्रक्रियेतील युनिट ऊदा. ऑईल अँड ग्रिस ट्रॅप, ट्रीकलींग फिल्टर, हॉल्व, मेडीया, फिल्टर पंप, प्लंबींग व विद्युत साहित्य, इ. सह प्राथमीक स्वरूपाचा ई.टी.पी. ऊभारणे, सर्व उपकरणांची जोडणी करणे व कार्यान्वीत करणे. (सर्व कर, अतिरिक्त किरकोळ खर्च, इ. सह)	१ जॉब	२,५३,७००/-

क. ता. २९/०३/२०२२.

O/C



Received

V. Shilke

29-3-2022

कार्यशाळा विभाग प्रमुख
कोल्हापूर महानगरपालिका

KMC1895 | 2017

UNDER INSTRUCTIONS FROM	
THE COMMISSIONER,	
KOLHAPUR MUNICIPAL CORPORATION,,	
KOLHAPUR	
SHANKAR RAMCHANDRA AUCTIONEERS PVT LTD	
Date of auction	30/11/2017
Last date of EMD	29/11/2017
Weekly Off	Sunday

ALL LOTS WILL BE SOLD ON "AS IS WHERE IS BASIS" & ON "NO COMPLAINT BASIS"

AUCTION START TIME-11:00 A.M.

END TIME-12:30 P.M.

Lot No	Description of Material	Approx Qty	CGST %	TCS %	Participation Fee
1.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF CAR AS IT IS REGST NO 1] MITSHIBUSHI LANCER CAR REG.NO- MH-09-AR-1 MODEL-2005 [PETROL]	1 NO/LOT	18	1	Rs. 5,000/-
2.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF CAR AS IT IS REGST NO 1] HYNDAI ASCENT CAR REG.NO- MH-09-BB-8123 MODEL-2009	1 NO/LOT	18	1	Rs. 5,000/-
3.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA INDIGO AS IT IS REGST NO 1] TATA INDIGO REG.NO- MH-09-AY-100 MODEL-2007[DIESEL]	1 NO/LOT	18	1	Rs. 5,000/-
3A.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA INDIGO AS IT IS REGST NO 1] TATA INDIGO REG.NO- MH-09-AY-3100 MODEL-2007[DIESEL]	1 NO/LOT	18	1	Rs. 5,000/-
4.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF AMBASSADOR CAR AS IT IS REGST NO 1] AMBASSADOR CAR REG.NO- MH-09-BB-8120 MODEL-2009 [PETROL]	1 NO/LOT	18	1	Rs. 5,000/-
4A.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF AMBASSADOR CAR AS IT IS REGST NO 1] AMBASSADOR CAR REG.NO- MH-09-AG-1000 MODEL-2003 [PETROL]	1 NO/LOT	18	1	Rs. 5,000/-
4B.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF AMBASSADOR CAR AS IT IS REGST NO 1] AMBASSADOR CAR REG.NO- MH-09-AR-100 MODEL-2005 [PETROL]	1 NO/LOT	18	1	Rs. 5,000/-
5	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF M & M JEEP AS IT IS REGST NO 1] MARSHAL JEEP REGT.NO-MH-09-U-7079 MODEL-2001	1 NO/LOT	28	1	Rs. 5,000/-
6.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA SE WATER TANKER AS IT IS REGST NO TATA SE MAKE WATER TANKER - 1] MXL-6730 MODEL-1210 SE - 1983	1 NO/LOT	28	1	Rs.5,000/-

खराब ऑईल व इतर स्क्रॅप साहित्य

विक्री करिता केलेल्या E-ऑक्शनची

आगदपत्र.

Lot No	Description of Material	Approx	CGST	TCS	Participation Fee
--------	-------------------------	--------	------	-----	-------------------

		Qty	%	%	
7.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA SE WATER TANKER AS IT IS REGST NO TATA SE MAKE WATER TANKER - 1) MH-09-A-6213 MODEL-1210 SE-1990	1 NO/LOT	28	1	Rs.5,000/-
7A.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA SE WATER TANKER AS IT IS REGST NO TATA SE MAKE WATER TANKER - 1) MH-09-A-6998 MODEL-1210 LPT-1992	1 NO/LOT	28	1	Rs.5,000/-
8.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA DUMPER AS IT IS REGST NO TATA MAKE DUMPER - 1) MH-09-A-6436 MODEL-1210 SE-1990	1 NO/LOT	28	1	Rs.5,000/-
8A.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA DUMPER AS IT IS REGST NO TATA MAKE DUMPER - 1) MH-09-A-6929 MODEL-1210 SE-1990	1 NO/LOT	28	1	Rs.5,000/-
9.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA GARBAGE TRUCK AS IT IS REGST NO TATA MAKE GARBAGE TRUCK - 1) MH-09-A-6784 MODEL-1210 SE-1991	1 NO/LOT	28	1	Rs.5,000/-
9A.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA GARBAGE TRUCK AS IT IS REGST NO TATA MAKE GARBAGE TRUCK - 1) MH-09-A-6887 MODEL-1210 SE-1992	1 NO/LOT	28	1	Rs.5,000/-
9B.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA GARBAGE TRUCK AS IT IS REGST NO TATA MAKE GARBAGE TRUCK - 1) MH-09-A-6898 MODEL-1210 SE-1992	1 NO/LOT	28	1	Rs.5,000/-
10.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF LEYLAND GARBAGE TRUCK AS IT IS LEYLAND MAKE GARBAGE TRUCK:- 1) MH-09-Q-6593 MODEL-909 CARGO-1998	1 NO/LOT	28	1	Rs.5,000/-
10A.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF LEYLAND GARBAGE TRUCK AS IT IS LEYLAND MAKE GARBAGE TRUCK:- 1) MH-09-U-8511 MODEL-909 CARGO-1999	1 NO/LOT	28	1	Rs.5,000/-
10B.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF LEYLAND GARBAGE TRUCK AS IT IS LEYLAND MAKE GARBAGE TRUCK:- 3) MH-09-U-8512 MODEL-909 CARGO-1999	1 NO/LOT	28	1	Rs.5,000/-
11.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF LEYLAND GARBAGE TRUCK AS IT IS LEYLAND MAKE GARBAGE TRUCK:- 1) MH-09-U-8513 MODEL-909 CARGO-1999	1 NO/LOT	28	1	Rs.5,000/-
11A.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF LEYLAND GARBAGE TRUCK AS IT IS LEYLAND MAKE GARBAGE TRUCK:- 2) MH-09-U-8514 MODEL-909 CARGO-1999	1 NO/LOT	28	1	Rs.5,000/-
11B.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF LEYLAND GARBAGE TRUCK AS IT IS LEYLAND MAKE GARBAGE TRUCK:- 1) LEYLAND RC GARBAGE TRUCK REGT.NO- MXL-6817 MODEL-COMET 1982	1 NO/LOT	28	1	Rs.5,000/-

Lot No	Description of Material	Approx Qty	CGST %	TCS %	Participation Fee
--------	-------------------------	------------	--------	-------	-------------------

12.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA MEAT VAN AS IT IS REGST NO TATA MAKE MEAT VAN - 1) MXL-7791 MODEL-1210 SE-1985	1 NO /LOT	28	1	Rs.5,000/-
13.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA GARBAGE TRUCK AS IT IS REGST NO TATA MAKE GARBAGE TRUCK - 1) MH-09- Q-3911 MODEL-709 SFC-1998	1 NO /LOT	28	1	Rs.5,000/-
13A	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TATA GARBAGE TRUCK AS IT IS REGST NO TATA MAKE GARBAGE TRUCK - 1) MH-09- A-6783 MODEL-1210 SE-1991	1 NO /LOT	28	1	Rs.5,000/-
14.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF DUMPER PLACER AS IT IS REGST NO DUMPER PLACER - 1) MH-09- Q-8524 MODEL-709 LPT-2002	1 NO /LOT	28	1	Rs.5,000/-
15.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF TAT SUMO AS IT IS REGST NO TATA SUMO - 1) MH-09- S-631 MODEL-1997	1 NO /LOT	18	1	Rs.5,000/-
16.	FERROUS/NON FERROUS SCRAP OF OLD U/S BER OF JCB MACHINE AS IT IS REGST NO JCB MACHINE - 1) MH-09- 9902 MODEL-5 D -1996	1 NO /LOT	28	1	Rs.10,000/-
17.	FERROUS SCRAP OF OLD U/S BER AUTO PARTS	1 M.T.	28	1	Rs.5,000/-
18.	FERROUS /NON FERROUS OF BER OLD U/S ELECTRICAL MATERIAL HORNS ,COIL S,HEAD LAMP,WIRE ETC	1 LOT	28	1	Rs.5,000/-
19.	FERROUS SCRAP OF OLD U/S BER OF PRESSURE PLATE WITH OR WITHOUT COVER ASSORTED SIZE AS IT IS.	1.5 M.T.	18	1	Rs.5,000/-
20.	FERROUS SCRAP OF OLD U/S BER OF CLUTCH PLATE AS IT IS	0.200 M.T.	18	1	Rs.5,000/-
21.	FERROUS SCRAP OF OLD U/S BER OF FLY WHEEL WITH /WITHOUT RING ASSORTED SIZE AS IT IS	1. LOT	18	1	Rs.5,000/-
22.	FERROUS SCRAP OF OLD U/S BER OF GERA WHEEL PARTS, CROWN WHEEL,MAIN SHAFT,ROLLER BIF GEAR ASSORTED SIZE AS IT IS.	3 M.T.	18	1	Rs.5,000/-
23.	FERROUS SCRAP OF OLD U/S BER OF C.I. PARTS,BRAKE DRUM,VALVE BODY,WATER PUMP BODY,ETC AS IT IS	1 M.T.	18	1	Rs.5,000/-
24.	FFRROUS SCRAP OF OLD U/S OF SHOCK OBSERVER ASSORTED SIZE AS IT IS.	0.700 M.T.	18	1	Rs.5,000/-
25.	FERROUS /NON FERROUS SCRAP OF OLD U/S BER OF LEAD ACID BATTERIES AS IT IS 1) 12V x 130 AP- 42 NOS, [2] 12V x 80 HP-18 NOS, 3) 12V x 65 AP- 47 NOS	107 NOS.	18	1	Rs.15,000/-
26	SCRAP OLD TYRES OF ASSORTED SIZE AND MAKE AS IT IS.	815 NOS	28	1	Rs.15,000/-

Lot No	Description of Material	Approx Qty	GST %	TCS %	Participation Fee
--------	-------------------------	------------	-------	-------	-------------------

27.	SCRAP OLD RUBBER TUBES WITH/WITHOUT VALVES ASSORTED SIZE & MAKE AS IT IS	1 LOT	28	1	Rs.5,000/-
28.	SCRAP OLD RUBBER HOSE PIPE, GASKET, OIL SEAL, FOUNDATION ETC AS IT IS.	1 LOT	28	1	Rs.5,000/-
29.	SCRAP OLD PLASTIC MATERIAL AS IT IS.	1 LOT	28	1	Rs.5,000/-
30.	SCRAP M.S. MATERIAL AS IT IS.	5 M.T	18	1	Rs.10,000/-
31.	SCRAP OLD EMPTY PLASTIC BARRELS 210 CAPACITY AS IT IS.	25 NOS	28	1	Rs.5,000/-
32.	SCRAP BURNT OIL WITH BARREL 210 LTRS CAP AS IT IS.	30 NOS	18	1	Rs.10,000/-
33.	FERROUS SCRAP OF OLD U/S BER WHEEL DISC WITH/WITHOUT RING ASSORTED SIZE AS IT IS.	33 NOS	18	1	Rs.5,000/-
34.	FERROUS SCRAP OF OLD U/S BER STEEL M.S WIRE ROPE AS IT IS.	2 M.T.	18	1	Rs.5,000/-
35.	NON FERROUS OF OLD U/S GUN METAL AS IT IS	15 KGS	18	1	Rs.5,000/-
36.	FERROUS SCRAP OF OLD U/S BER BEARING WITH/WITHOUT CONE ASSORTED SIZE AS IT IS.	0.3 M.T.	18	1	Rs.5,000/-
37.	FERROUS SCRAP OF OLD U/S BER CRANK-8 NOS, CAMSHAFT-7 NOS, ASSORTED SIZE AS IT IS.	1 LOT	18	1	Rs.5,000/-
38.	FERROUS SCRAP OF OLD U/S BER AXLE SHAFT-7 NOS ASSORTED SIZE AS IT IS.	1 LOT	18	1	Rs.5,000/-
39.	FERROUS SCRAP OF OLD U/S BER DIESEL FILTER & OIL FILTER ASSORTED SIZE AS IT IS.	1 LOT	18	1	Rs.5,000/-
40.	FERROUS / NON FERROUS SCRAP OF SUCTION PUMP-3 NOS, HYDRAULIC CYLINDER-9 NOS, CHAIN BLOCK-1 NO, HEAD-6 NOS ASSORTED SIZE AS IT IS	1 LOT	18	1	Rs.5,000/-
41.	FERROUS SCRAP OF U/S OLD BER DIESEL TANK ASSORTED SIZE AS IT IS.	9 NOS	18	1	Rs.5,000/-
42.	FERROUS / NON FERROUS SCRAP OF OLD NON USE BOSH PUMP OF TATA 1210, ROAD ROLLER BOSH PUMP- 8 NOS, NOZEL 82 NOS, FIDD PUMP 8 NOS ASSORTED AS IT IS	1 LOT	28	1	Rs.5,000/-

2.10 लिटरचा 30 बॅरेल
 जास्त जाईलचा नोंद.
 (क्र: 32)

Lot No	Description of Material	Approx Qty	CGST %	TCS %	Participation Fee
--------	-------------------------	------------	--------	-------	-------------------

43.	UNUSED OBSOLETE SPARE PARTS OF TRUCK ,ROAD ROLLER, JEEP, AMBASSADOR CAR ,TRACTOR, ETC 1] TATA & LEYLAND SPARES-30 BAGS 2] BRAKE LINNING FOR ALL VEHICLES-10 BAGS 3] ASHOK LEYLAND SPARES-6 BAGS 4] ASHOK LEYLAND CARGO SPARES-2 BAGS 5] ASHOK LEYLAND [OLD R.C] TRUCK SPARES-1 BAG 6] M & M JEEP SPARES-8 BAGS 7] AMBASSADOR CAR SPARS-7 BAGS 8] PREMIER FIAT & CONTESSA CAR SPARES-1 BAG 9] JOSEHP ROAD ROLLER SPARES-3 BAGS 10] FERGIJSON TRACTOR SPARES-1 BAG 11] ALL TYPES AUTO ELECTRICAL SPARES-16 BAGS 12] AMBASSADOR CAR BODY PARTS-2 BAGS 13] PLASTIC FAN & SYRON-1 BAG 14] BOSH PUMP FOR VARIOUS MODEL CARS-3 BAGS 15] NOZZLE FOR VARIOUS MODEL CARS-1 BAG 16] CARPET & SPEAKER-1 BAG 17] TURKISH SEAT COVERS-1 BAG 18] AMBASSADOR & JEEP SPARES LIKE A] HEAD ASSLY-1 NO , [B] CYLINDER MUFFLER 5 NOS [C] JEEP AXLE-15 NOS. [D] JEEP MUFFLER-5 NOS FERROUS / NON FERROUS SCRAP OF OLD NON USE SPARE PARTS OF TATA, LEYLAND, TRUCK, JEEP, AMBSSEDAR, ROAD ROLLER, ETC AS IT IS	5 MT	14	1	Rs.5,000/-
44.	FERROUS /NON FERROUS SCRAP OF RADIATOR ASSLY ASSORTED SIZE	1 LOT	28	1	Rs.5,000/-
END TIME- 1:30 P.M.					
AUCTION START TIME-01:00 P.M.					
MATERIAL BELONGING TO ENCHORMENT DEPARTMENT LYING AT HUTATMA PARK					
45.	SCRAP PLASTIC MATERIAL SUCH AS CRATES, STOOL, TABLE, CHAIRS, SMALL STOOLS, ETC AS IT IS [150 KGS APPROX]	1 LOT	28	1	Rs.5,000/-
46.	SCRAP M.S MATERIAL SUCH AS SHEETS, FRAME ANGLE, HANDCART FRAME, STAND BOARD ETC AS IT IS. [1500 KGS APPROX]	1 LOT	28	1	Rs.10,000/-
47.	SCRAP HAND CART AS IT IS [40 NOS APPROX]	1 LOT	28	1	Rs.5,000/-

END TIME- 2:15 P.M.

AUCTION START TIME-01:45 P.M.
MATERIAL BELONGING TO P.W.D. DEPARTMENT LYING AT HUTATMA PARK GODOWN

Lot No	Description of Material	Approx Qty	CGST %	TCS %	Participation Fee
48.	SCRAP WOODEN MATERIAL SUCH AS JUBBLE WOOD, FRAME, DOOR, WINDOW, PLYWOOD BOXES, PLYWOOD, BATTEN PLANK, ETC AS IT IS	1 LOT	18	1	Rs.5,000/-
49.	SCRAP M.S MATERIAL SUCH AS GRILL, ROPE, GARDEN TOYS, ANGLES, DRAINAGE RODS, GIRDER, DOOR, SHUTTERS, POLE, FOUNTAIN, STEPNEE WHEEL, COAT, MOTOR PUMP, ETC AS IT IS.	1 LOT	18	1	Rs.5,000/-
50.	SCRAP M.S MATERIAL SUCH AS SHEETS, PUMPS, BUCKETS, CHAIRS, DRUM, HOSPITAL MATERIAL, BOARD, ETC AS IT IS	1 LOT	18	1	Rs.5,000/-
51.	SCRAP SPARE PUMP [BRASS]	1 LOT	18	1	Rs.5,000/-
52.	SCRAP ALUMINIUM MATERIAL SUCH AS BOTTLES- 1] 1 LTRS-118 NOS, [2] 5 LTRS -35 NOS, SLINDING WINDOW-[30 KGS]	1 LOT	18	1	Rs.5,000/-
53.	SCRAP PLASTIC MATERIAL SUCH AS SYNTIK TANK, SPARE PUMP, EMPTY CAN- 1] 5 LTRS-2045 NOS, [2] 10 LTRS-20 NOS, [3] 20 LTRS-20 NOS, [4] 30 LTRS -50 NOS, [5] 50 LTRS-50 NOS PLASTIC TANK-50 LTRS -3 NOS	1 LOT	18	1	Rs.10,000/-
END TIME- 2:45 P.M.					
AUCTION START TIME-02:30 P.M. MATERIAL BELONGING TO KASBA BAWDA DRUM MIX PLANT GODOWN.					
54.	SCRAP M.S EMPTY TAR BARRELS 400 NOS, BOILER-3 NOS AS IT IS	1 LOT	18	1	Rs.10,000/-
END TIME- 3:30 P.M.					
AUCTION START TIME-03:00 P.M. MATERIAL BELONGING TO K.M.C SCHOOL BOARD					
55	SCRAP SCHOOL FURNITURE LIKE BENCHES, DESK, TABLES, CHAIRS ETC	1 LOT	28	1	Rs.10,000/-

- NOTE-INSP@1] ANNASAHAB SHINDE VIDYALAY [LAKSHA TIRITH RESIDENCE] PHULEWADI KOLHAPUR
 2] MAJISTRATE RANADE VIDYALAY, SULHWAR PETH, NEAR WAJHACHI TALIM KOLHAPUR
 3] SETH RUHIYA VIDYALAY NEAR SAVITRIBAI PHULE HOSPITAL KOLHAPUR
 4] RAJASHRI SAHU VIDYALAY SCHOOL NO-11K, BAWDA KOLHAPUR
 5] MAHALAXMI TARA RANI VIDYALAY, MANGALWAR PETH BEHIND SAHU BANK KOLHAPUR.
 6] VIDYADEVI GHATGE VIDAYLAY KOLHAPUR.
 7] VIJAYA MALA GIRLS SCHOOL RAJARAMPURI LANE NO-11 NEAR LUCKY STALL

Lot No	Description of Material	Approx Qty	CGST %	TCS %	Participation Fee
END TIME- 4:15 P.M.					
AUCTION START TIME-03:45 P.M. MATERIAL BELONGING TO K.M.C HEALTH DEPARTMENT					
56.	SCRAP HOSPITAL ITEMS [MIX MATERIAL]	1 LOT	28	1	Rs.10,000/-
57.	SCRAP 4.5 LTRS CAPACITY PLASTIC CAN.	4000 NOS	5	1	Rs.10,000/-

NOTE-

1.	INSPECTION OF MATERIAL ON 28/11/2017 & 29/11/2017 FROM 10 A.M. TO 4 P.M. AT
2.	PARTICIPATION FEE ALONG WITH DOCUMENTS HAVE TO SUBMITTED BY 29-11-2017 AT AUCTIONEERS OFFICE BY 5:00 P.M.
3.	25% EMD TO BE PAID WITH 5 DAYS FROM THE DATE OF E AUCTION. [05-12-2017] BY DD/RTGS/NEFT IN FAVOUR OF SHANKAR RAMCHANDRA AUCTIONEERS PVT LTD PUNE
4.	BALANCE PAYMENT TO BE MADE WITH 15 WORKING DAYS FROM THE DATE OF ACCEPTANCE OF BID.
5.	DELIVERY OF THE MATERIAL TO BE TAKEN WITHIN 30 WORKING DAYS FROM THE DATE OF E AUCTION.
6.	VAT / INCOME TAX TO BE BONE BY SUCCESSFUL BIDDER.
7.	LEAD ACID BATTERY /E WASTE /WASTE OIL WILL BE SOLD TO PARTIESREGISTERED WITH CPCB/SPCB. ORIGINAL PASSBOOK, CONSENT FROM PCB TO BE SUBMITTED.

IMPORTANT NOTE

1.	All deliveries should be TAKEN after paying the 75% balance payment. All delivery of the material will be given on "AS IS WHERE IS BASIS" & on "NO COMPLAINT BASIS"
2.	Successful Bidder will have to bear All GST/TCS as applicable & all charges of delivery.
3.	All material will be sold on approx weight/no, at the time of delivery the exact weight /no. will be taken as final & the successful bidder will have to take delivery accordingly.
4.	While taking delivery any damage is done to the property of the KMT the successful bidder will have to bear the expenses.
5.	If the delivery of the material is not taken as per the period of delivery the following will be done(a) EMD will Be forfeited.
6.	Delivery of the material will not be given on Weekly Off & Public Holidays only during working hours & Time.
7.	During the time of delivery if any loss of to the labours/driver of the successful bidder takes place the KMC /Auctioneer will not be responsible. The successful bidder will be responsible for all the compensation etc.
8.	The KMC & Auctioneer without given any reason will accept or reject the highest bid. All rights are reserved with KMC
9.	Lots Kept for auction will be sold as per the discretion of KMC & Auctioneers at any time of the auction.
10.	Time of the e auction may or may not be extended as per discretion of KMC.

Tentative valuation for subhash store kolhapur municipal corporation										
Sr.no.	Name of building	survey no	type of construction	age of building	ready re.knor rate	stage no	depreciation	Rate	Tentative Area (sqm)	Tentative valuation(Rs)
1	subhash store kolhapur municipal corporation	B ward CS 852	RCC STRUCTURE	51 YEARS	711720	264	50%	35860	250	8965000
			TEMPORARY STRUCTURE	51 YEARS	13860	anexure B	30%	4158	675	2806650
			REMAINING OPEN PLOT		28170	264		28170	1901.1	53553987
									Total	65325637

[Signature]
 Deputy City Planner
 Kolhapur Municipal Corporation



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

74

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altere/ additional manufacturing/processing activity from the premises as per the details give below.

Consent Information

UAN No:
MPCB-CONSENT-0000135136

Application submitted on:
26-03-2022

Industry Information

Consent To:
Operate

IIN No.:

Submit to:
SRO - Kolhapur

Type of institution:
Municipal Corporation

Industry Type:

Category:
Orange

Scale:
S.S.I

EC Reqd.
No

EC Obtained
No

EC Ref. No.
-

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)

No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name

Sandip Gharge

Address

Upale Mayani,Sangli

Designation

Assistant Commissioner

Taluka

Kadegaon

Area

Upale Mayani

District

Sangli

Telephone

9766532036

Fax

NA

Email

subhashstoreworkshop1972@gmail.com

Pan Number

BOPPG7621P

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

Kolhapur Municipal Corporation Workshop (Subhash Store)

Location of Unit

Subhash Road Near Uma Talkies

Survey number/Plot Number

0

Taluka

Karveer

District

Kolhapur

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

Kolhapur Municipal Corporation (Town Planning Department)

Planning Authority

Kolhapur Municipal Corporation (Town Planning Department)

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Kolhapur Municipal Corporation

Name of the licence issuing authority

Maharashtra Pollution Control Board

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Sandip Gharge

Telephone number

9766532036

Fax number

NA

Officer responsible for day to day business

Mr. Chetan Shinde

4. (a.) Are you registered Industrial unit ?

No

Registration number

097162

Date of registration

Dec 15, 1972

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s). give estimated figure)

Gross capital (in Lakh)

700.00

*** Verified**

Undertaking

*** Terms**

1

*** Consent Fee**

25000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SII/NH

Distance(Km)

7.50

*** Name**

Pune-Banglore Highway

River

2.60

Panchaganga

Human Habitation

0.50

Religious Place

1.00

Historical Place

1.00

Creek/Sea

220.00

Creek/Sea

5b. Enter Latitude and Longitude details of site

Latitude

16.69

Longitude

74.23

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

CS/76

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	NA
(b) Will the applicant utilize the system, if provided.	No	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
650	250	65

10. Month and year of commissioning of the Unit.

1972-12-15

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
47	15	8	1

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?	No	NA	
(b) if yes, please state population staying			
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
	0	0	No
(c) Indicate its location and distance with reference to plant site.			
Number of person staying	Water consumption		
NA	0		

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
--------------	-----	--------------	----------	-----------	-------------------	-------	---------

OTHERS	--NA--	We do not have manufacturing unit. We do the repairing, maintenance of corporation's vehicle and we have servicing center for those vehicles.	0	0	0	0	We do not have manufacturing unit. We do the repairing, maintenance of corporation's vehicle and we have servicing center for those vehicles.
OTHERS	--NA--	We do not have manufacturing unit. We do the repairing, maintenance of corporation's vehicle and we have servicing center for those vehicles.	0	0	0	0	We do not have manufacturing unit. We do the repairing, maintenance of corporation's vehicle and we have servicing center for those vehicles.
OTHERS	--NA--	We do not have manufacturing unit. We do the repairing, maintenance of corporation's vehicle and we have servicing center for those vehicles.	0	0	0	0	We do not have manufacturing unit. We do the repairing, maintenance of corporation's vehicle and we have servicing center for those vehicles.

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
NA	--NA--	0	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

NA

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	3	2.7	--NA--	NA	On Land for Gardening	Treated effluent used for gardening
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	NA	--NA--	NA

Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--	NA	--NA--	NA
Others	NA					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Quantity permitted
Kolhapur Municipal Corporation	Kolhapur Municipal Corporation	5

18. Quantity of waste water (effluent) generated (m3/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
3	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

0

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

5

Treatment unit	Size (mxm)	Retention time (hr)
Oil and Grease Trap	500	1
Trickling Filter	2000	4.8
Pressure Sand Filter	1000	1
Activated Carbon Filter	1000	1
UV	0	0

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) NA

Effluent sump/Guard pond details No
 If yes, state at which stage-Whether before, intermittently or after treatment. No

NA
 NA

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)	0	(ii) into creek/estuary (name of Creek/estuary)	0
(iii) into sea	0	(iv) into drain/sewer (owner of sewer)	0
(v) On land for irrigation on owned land/ase land. Specify cropped area.	0	(vi) Connected to CETP	0
(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)	2.7		

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH 7.86
 SS (mg/l) 285
 BOD (mg/l) 159.8
 COD (mg/l) 558.6
 TDS (mg/l) 1900

Specific pollutant if any	Name	Value
1	NA	NA

Treated Effluent

pH 7.23
 SS (mg/l) 18.7
 BOD (mg/l) 28.5
 COD (mg/l) 101.2
 TDS (mg/l) 1800

Specific pollutant if any	Name	Value
1	NA	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

Water analysis report attached in document

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
--NA--	--NA--	0	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s) NA	(b) Stack attached to NA	(c) Capacity NA	(d) Fuel Type NA
(e) Fuel quantity (Kg/hr.) 0	(f) Material of construction NA	(g) Shape (round/rectangular) NA	(h) Height, m (above ground level) NA
(i) Diameter/Size, in meters NA	(j) Gas quantity, Nm³/hr. 0	(k) Gas temperature °C NA	(l) Exit gas velocity, m/sec. NA
(m) Control equipment preceding the stack NA	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc. NA	(o) Emissions control system provided NA	(p) In case of D.G. Set power generation capacity in KVA NA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details	NA
Platform	No	Details	NA
Ladder	No	Details	NA

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1	NA	NA	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
5.1	5.1 Used or spent oil	375	Ltr/M
Max	Method of collection	Method of reception	Method of storage
	NA	NA	Separate area allotted
Method of transport	Method of treatment	Method of disposal	
Sent to authorized vendor	NA	Authorized Reprocessor	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

<i>Name of hazardous waste/Spent chemical</i>	<i>Quantity used/month</i>	<i>Party from whom purchased</i>	<i>Party to whom sold</i>
Jses oil, damaged tyres, metal scrap, non used vehicle	20	NA	Sent to authorized vendor (KMC E Auction)

32.

a. *Details about technical capability and equipments available with the applicant to handle the Hazardous Waste*

NA

b. *Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics*

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

E Auction document attached in document

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

i) *Within factory*

)

ii) *Outside the factory (specify location and enclose copies of agreement.)*

)

iii) *Through sale (enclosed documentary proof and copies of agreement.)*

)

iv) *Outside state/Union Territory, if yes particulars of (1 & 3) above.*

)

v) *Other (Specify)*

)

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

About 2.5 lakhs for ETP construction , Tree plantation- 50 Thousand

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed :

NA

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
NA	0	--NA--	NA	NA	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
400 Square meter	65 Square meter(16 %)	71

16.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

71

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : Sandip Gharge

Name : Sandip Gharge

Designation : Assistant Commissioner

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	NA	NA	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
NA	0	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
Other Hazardous Waste	2	No/D	NA	Authorized Reprocesser	Sale in KMC E Auction
Other Hazardous Waste	20	Kg/Day	NA	Authorized Reprocesser	Sale in KMC E Auction
5.1 Used or spent oil	375	Ltr/M	NA	Authorized Reprocesser	Sale in KMC E Auction
Other Hazardous Waste	15	Nos./Y	NA	Authorized Reprocesser	Sale in KMC E Auction

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
--------------------------	---------------------	----------------

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			



वापरून झालेले वाहनातील खराब

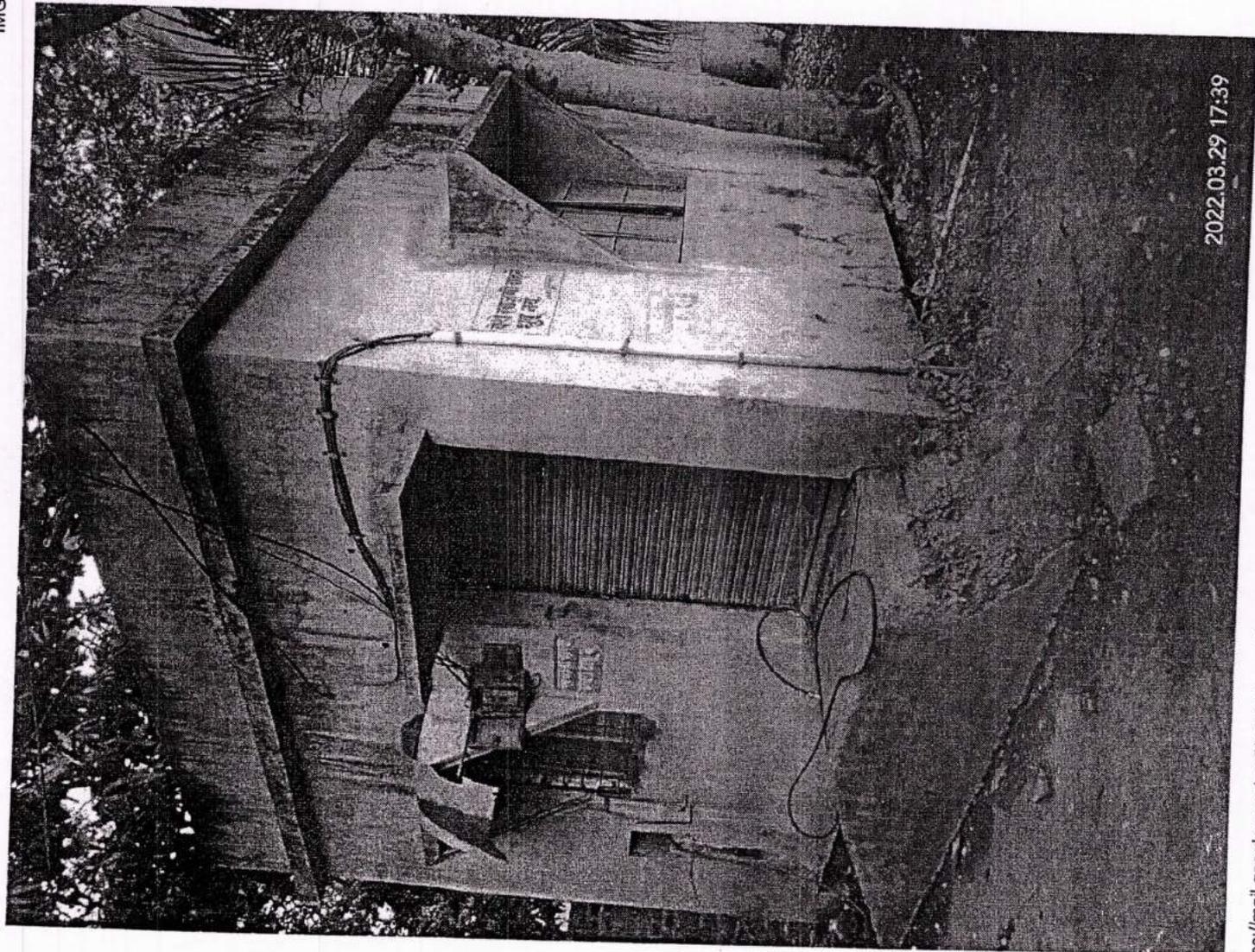
ऑइल जमा

करण्याचे

टिकाव

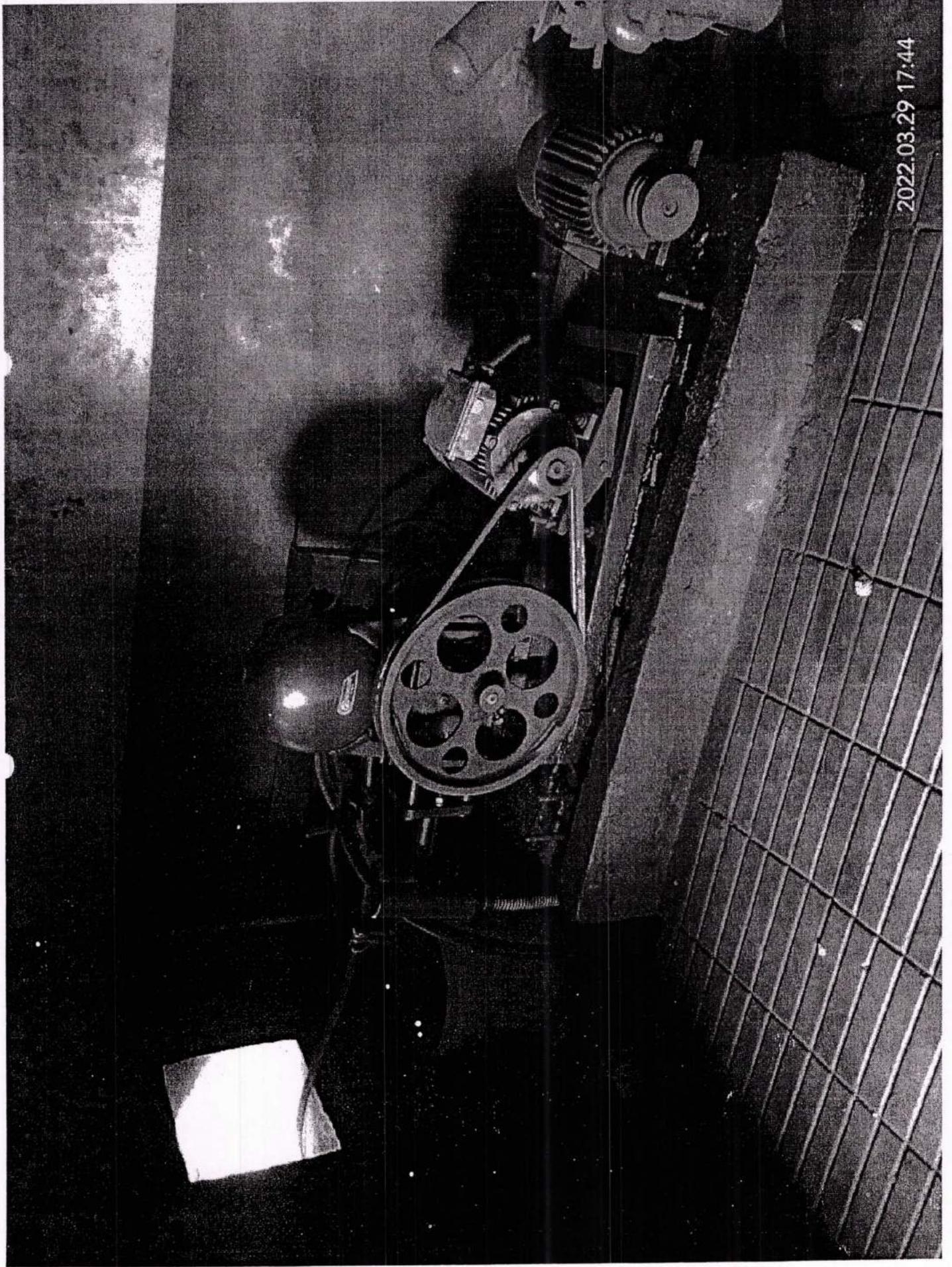
3/29/22, 5:52 PM

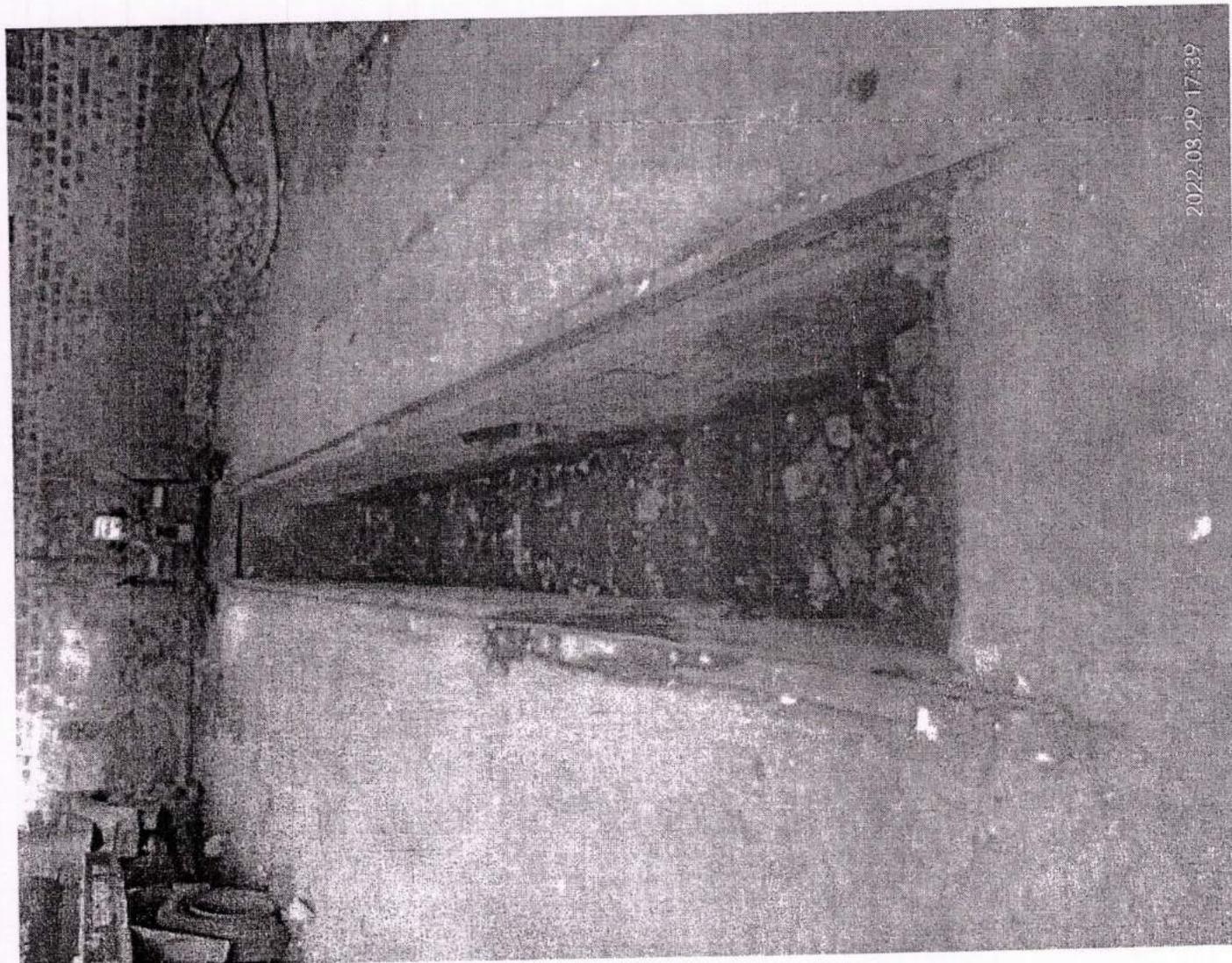
IMG-20220329-WA0017.jpg



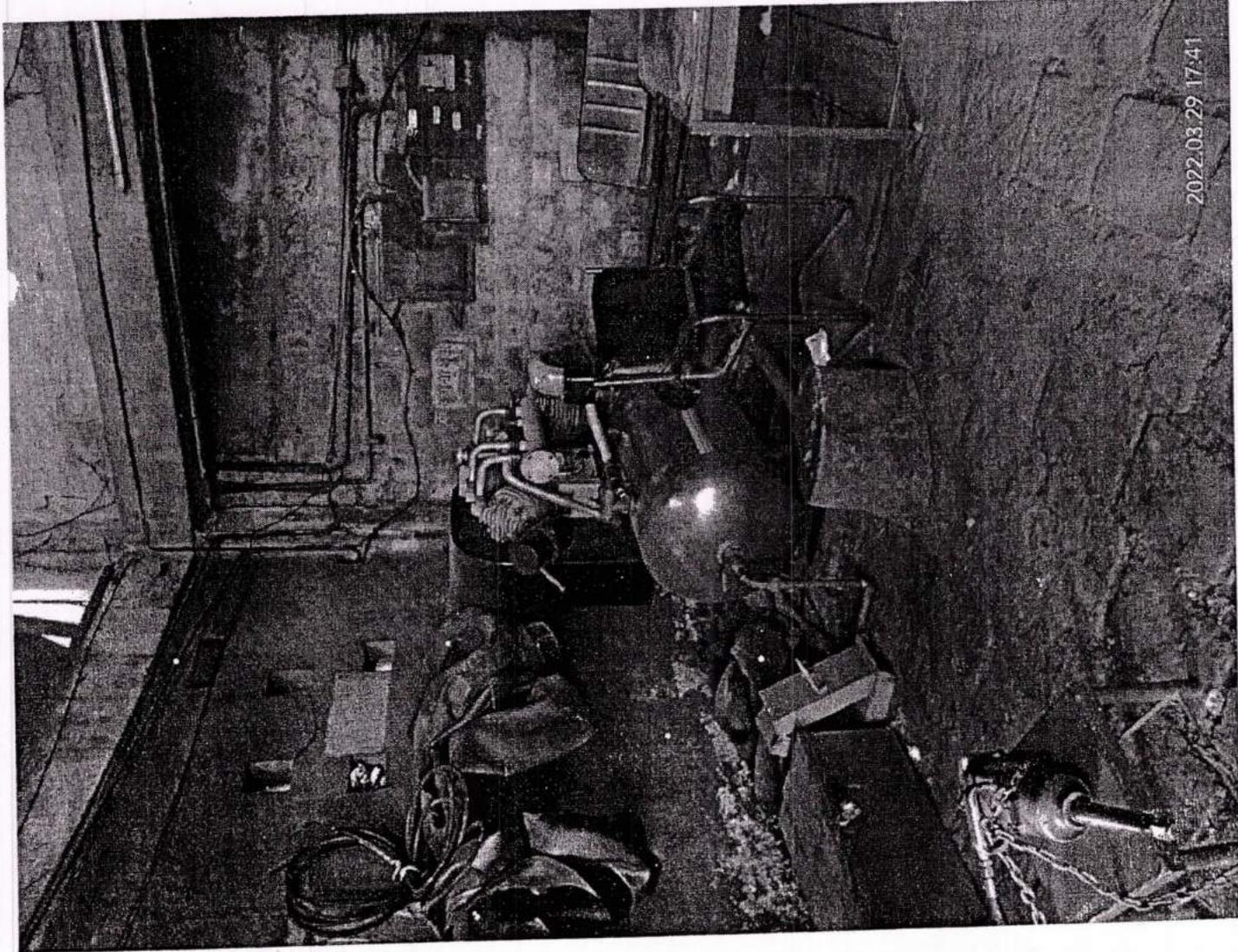
2022.03.29 17:39

<https://mail.google.com/mail/u/0/?tab=rm&ogbi#inbox?projector=1>





2022.03.29 17:39



2022.03.29 17:41

कोव्हापूर

मोटार

MIA.G.P. 12

दिनांक	मोटार मालकी वाहन मालकी पंज	वाहन मॉडेल वर्ष अल्फाची रंग	दिनांक		मेल अंतर् पुरवठातीचे	मोव केले प्रवासाचे अंतिम ठिकाण	धाकलेल्या मेषाची डिजिनिटर्सची संख्या
			पाहून	पर्यंत			
१		३	४	५	६	७	८
२००५	५५५५	५५५५			२६५५१	०६३५६	२५
२०१२	०६१०	०६१०					

महानगरपालिका

वाहन लेखा



013

वाहन लेखा	वाहन मालकी	वाहन मॉडेल	वाहन मालकी	वाहन मालकी	वाहन मालकी
१	५५५५	५५५५	५५५५	५५५५	५५५५
२	०६१०	०६१०	०६१०	०६१०	०६१०

वर्कशाप ब्रेक्रील पाव्याची टाकी
 भरव्यासाठी वापरलेल्या टंकरचे लागणुक
 माहिती नोंदी.



ಗೌರಾಜ್ಞಪತ್ರ
ವಾಣಿಜ್ಯ

ವಾಣಿಜ್ಯ		ಪ್ರಾಥಮಿಕ ಶಿಕ್ಷಣ		ಮಧ್ಯಮ ಶಿಕ್ಷಣ		ಪ್ರಾಥಮಿಕ ಅಧ್ಯಯನ	
ಶಿಕ್ಷಣದ ವಿಧ	ವಿಧ	ವಿಧ	ವಿಧ	ವಿಧ	ವಿಧ	ವಿಧ	ವಿಧ
10	10	10	10	10	10	10	10
10	10	10	10	10	10	10	10

ಕಲೆ

ಶಿಕ್ಷಣದ ವಿಧ	ವಿಧ		ಮೊತ್ತ	ಮೊತ್ತ	ಮೊತ್ತ	ಮೊತ್ತ	ಮೊತ್ತ
	ವಿಧ	ವಿಧ					
10	10	10	10	10	10	10	10
10	10	10	10	10	10	10	10

गोखरा

SEL & Co. Pvt. Ltd.

क्रमांक	विवरण	दिनांक		मूल्य	मालिक	मालिक पत्ता	मालिक का पता	मालिक का पता	मालिक का पता	मालिक का पता
		प्रारंभ	अंतिम							
1
2
3

महानगरपालिका



संख्या	विवरण	मूल्य	मालिक	मालिक पत्ता	मालिक का पता				
...
...
...

काठमाडौं

क्रमांक	व्यक्तिगत विवरण	दिनांक		मौल्य	मौल्य	मौल्य	मौल्य	मौल्य
		१	२					
१	१०००	१०००	१०००	१०००	१०००	१०००	१०००	१०००
२	२०००	२०००	२०००	२०००	२०००	२०००	२०००	२०००
३	३०००	३०००	३०००	३०००	३०००	३०००	३०००	३०००
४	४०००	४०००	४०००	४०००	४०००	४०००	४०००	४०००
५	५०००	५०००	५०००	५०००	५०००	५०००	५०००	५०००
६	६०००	६०००	६०००	६०००	६०००	६०००	६०००	६०००
७	७०००	७०००	७०००	७०००	७०००	७०००	७०००	७०००
८	८०००	८०००	८०००	८०००	८०००	८०००	८०००	८०००
९	९०००	९०००	९०००	९०००	९०००	९०००	९०००	९०००
१०	१००००	१००००	१००००	१००००	१००००	१००००	१००००	१००००

जम्मा राशि

व्यक्तिगत विवरण	मौल्य	मौल्य	मौल्य
१	१०००	१०००	१०००
२	२०००	२०००	२०००
३	३०००	३०००	३०००
४	४०००	४०००	४०००
५	५०००	५०००	५०००
६	६०००	६०००	६०००
७	७०००	७०००	७०००
८	८०००	८०००	८०००
९	९०००	९०००	९०००
१०	१००००	१००००	१००००



व्यक्तिगत विवरण	मौल्य	मौल्य	मौल्य
१	१०००	१०००	१०००
२	२०००	२०००	२०००
३	३०००	३०००	३०००
४	४०००	४०००	४०००
५	५०००	५०००	५०००
६	६०००	६०००	६०००
७	७०००	७०००	७०००
८	८०००	८०००	८०००
९	९०००	९०००	९०००
१०	१००००	१००००	१००००

1. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 2. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 3. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 4. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 5. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 6. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 7. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 8. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 9. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।
 10. संज्ञा - वाक्य में कर्म के रूप में प्रयुक्त शब्द को संज्ञा कहते हैं।



बॅटरी चार्जिंग येथे करावी.



वाहनांच्या

बॅटरी

चार्जिंग

करव्याचे

ठिकाण

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
 2660448
 Fax No. (0231) 2652952
 E-mail:
 rokolhapur@mpcb.gov.in



Udyog Bhavan,
 Near Collector Office,
 Kolhapur - 416 003.
 Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/PD/Kolh/2103080004/2021.

Date: 08/03/2021

To,
M/s. Subhash store (KMC Workshop).
Subhash Road, Kolhapur,
Tal. Karveer, Dist. Kolhapur.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. Fish Kill incidence in Panchaganga River, at Terwad Bandhara.
 2. Visit of Board officials on 20.01.2021.
 3. Proposal submitted by SRO Kolhapur.

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Board Officials visited your unit On 21.01.2021 for investigation and observed following non compliances.

1. During visit it was observed that you are operating your activity without obtaining valid consent from the Board.
2. You have not provided Effluent Treatment Plant for the treatment of effluent generated through the washing activity.
3. You are discharging the untreated effluent into nearby nalla which finally meets to the Jayanti Nalla
4. You have not provided display Board of the hazardous waste.
5. As per record available to the office, you are not submitting Annual Report and Environmental statement regularly.

AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- I) Why your industry shall not be closed down forthwith?
- II) Why competent authorities shall not be directed to disconnect your water/electricity supply till you comply with the provisions of the said Acts?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

Ravi 8/7/2021

(Ravindra Andhale)
Regional Officer,
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C.Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.

RPAD

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/CD/ 2112130001/2021.

Date: 13.12.2021

To,
M/s. Subhash store (KMC Workshop)
Subhash Road, Kolhapur,
Tal. Karveer, Dist. Kolhapur.

Sub: Closure Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2008 as amended.

Ref: 1. NGT Order dated 08.05.2013.
2. complaint received from Shri Tanaji Ruikar on e-mail dtd. 30/09/2021.
3. Visit of Board officials to your unit dated 08.03.2021.
4. Proposed Directions issued by the Board dated 08/03/2021.
5. Proposal Submitted by SRO Kolhapur
6. Approved received from competent authority.

WHEREAS you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

AND WHEREAS it was obligatory on your part to obtain valid consent from the Board and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

AND WHEREAS, Board Officials visited your unit on 21.01.2021 to investigate the complaint received from shri Tanaji Ruikar on e-mail dtd. 30/09/2021 and observed following non compliances

1. You are operating your unit without obtaining consent from the Board.
2. You have not provided any type of Effluent Treatment Plant for the generated effluent as well as you are discharging the untreated effluent directly in to nearby nalla which finally meets to Jayanti Nalla and further to river Panchaganga.
3. You have not provided display Board to the unit.
4. You have not submitted annual report till date.
5. As per record available to the office, you are not submitting Annual Report and Environmental statement regularly.

आवक लिपीक
म.रा.वि.वि.कं. मर्चा.
मंडल कार्यालय, कोल्हापूर.
दिनांक: 14/12/2021

आ.नं. 751 / बर्कशाप विभाग
दि. 14/12/2021

9/12/21

विभाग

AND WHEREAS after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & willfully causing grave injury to the environment thereby violating various Environment enactments.

NOW, THEREFORE in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Ravindra Andhale, Regional Officer of the Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith (within 72 hours) to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

Ravi 13/12/2011

(Ravindra Andhale)
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

Copy for information & necessary action:

1. The Superintending Engineer, MSECD Division , Karveer, Tal. Karveer, Dist. Kolhapur.
2. **The Water supply Department, Kolhapur Municipal Council, Tal. Karveer, Dist. Kolhapur.**

-They are directed to disconnect electricity supply/water supply of aforesaid unit Immediately till further orders, and report the compliance

Ravi 13/12/2011

(Ravindra Andhale)
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur

Copy submitted for favour of information to:

1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (WPC), M.P.C. Board, Mumbai.

Copy for information:

Law Officer, M.P.C. Board, Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Kolhapur.

- He is directed to serve the direction to the industry, M.S.E.D. Co. Ltd. and Irrigation Department/ KMC & keep vigil & report the compliance accordingly.